Approving Proclamation issued by the President

STATUTORY RESOLUTION APPRO V1NG PROCLAMATION ISSUED BY THE PRESIDENT UNDER ARTICLE 356 OF THE CONSTITUTION IN RE-LATION TO THE STATE OF PUN JAB.

5HRI CHINTAMANI PANIGRAHI: Madam Deputy Chairman, I beg to move the following Resolution: -

"That this House approves the Proclamation issued by the President on the 11th May, 1987, undsr article 366 of the Constitution, in relation to the State of Punjab!"

The question was proposed.

SHRI SAMAR MUKHERJEE (West Bengal); Madam Deputy Chairman, the Punjab situation is wotryin; the whole country and it is connected with the question of the national unity and integrity and that is why, not only the ruling party but also the Opposition parties, are trying their level best for a long time to arrive at a settlement. There was some understanding and discusrlion and a process was started a few month before. We were hopeful that the process would be further strengthened but all of a sudden, we came to know yesterday from the newspapers that something is being hatchPcl to impose President's 'rule in Punjab. Yesterday, the issue was raised in Lok Sabha as well as in our House also. The leaders of the Opposition met the Chairman and wanted a debate but suddenly, this morning, we came to know that already there is a proclamation for imposition of Pesi-dent's rule. Why? Why such a hurry and why this proclamation? The daily newspapers have correctly reacted that it is only to influence the Haryana election because Congress (I) is feeling very much shaky now regarding the outcome of the Haryana election and that is why, sacrificing "the interest of nationalt unity and int. rity, this step has been taken which is not only a partisan step but a sectarian and an opportunist step which will completely reverse the process which we started collectively in Punjab. It is very much interesting that only on the opening day of the Budget Session, what our President, in his speech, has said about Punjab Government—I reading it out.

"In Punjab the forces of democracy, unity, progress and secularism continue to be engaged in the struggle to isolate and wipe out the anti-national elements which are guided and controlled by foreign sources. "

Vice-Chairman H. [The (Shri Hanumanthappa) in the Chair]

This collective attempt of all the secular, democratic and progressive forces to intervene in the situation of Punjab is a process to intervene not only in the situation of Punxab, it is a process to intervene in the situation of the entire country as well where communal forces are very much on the offensive, are rising. You now completely sidetrack that whole process. This is a most irrational decision, irresponsible decision, most unwise decision, taken for a narrow ininfluencing terest, for the Haryana election. Whom are you helping by this? Are you helping the secular forces, the forces which took the initiative to start the process of fighting the secessionists, fighting the communal elements, rousing the secular forces, democratic forces, for intervention on a national scale? Are you helping thr>m? By ^J. aking this action you are helping those forces which wanted immediate removal of this Barnala Government who wanted that that process should be immediately stopped. This is a direct help to the secessionist forces. You talked about foreign forces interested in destabilising us. Everybody knows what the ramifications are of these Khalistan elements, these extremists, not only inside the country but outside > What is the justification behind this pro125 Statutory Resolution Approving Proclamation issued by the President

damation? Law and order is now broken. The second argument I saw was that a parallel centre has been started by these extremist a new fact today? Their forces Is it centres are there not only inside the country: their centres are there in America, in Canada, in London. You are fighting on the plea that a parallel centre has been started. You threw out those who came forward for mobilising, the entire secular forces. What if. the characterisation of Barnala Government President in his speech? I tell you, you have done a very big disservice by this proclamation. The entire process has been completely reversed. Secondly, under the leadership of Chief Minister S. S. Barnala, the State Government and the people Punjab have shown exemplary courage in upholding the \aluesof a secular democracy. There is no appreciation for that now. What coes this proclamation mean? Appreciation expressed in the speech of the Rashtrapati. You are now denouncing it though the proclamation has also been issued by the same President who had expressed his appreciation of the same Government. This is anti-climax. This is opportunism and opportunism the ruling party is following not today but from the very start, particularly in relation to Punjab. I was associated in the <; arlier process when all the Opposition parties usually met in order to find some for the Punjab situation. A time solution came when in June 1983 the agreement was only awaiting signatures. But at that time we suddenly came to know that Minister Mrs. Gandhi retreated. Then we came to know the reason behind it-Haryana...

श्रो स्रवेन्द्र सिंह हंसपाल: (पंजाव): मेरा प्वाइंट आफ आइंट है। अभी आपने कहा कि प्राइप मिनिस्टर रिट्टीट कर गये: एप्रीमेंट नहीं हो सका तो आपके पास क्या सबत है इसता।

SHRI SAMAR MUKHERJEE Let me explain I was a participant in

those joint meetings with Opposition leaders, with the then Prime Minister, Shrimati Indira Gandhi, with the Akali Dal leaders-(Mr. Advani was also there—and all the Opposition leaders and we held a series of meetings and we all tried to come to some solution in the case of Punjab. So, we had a greater responsibility in solving this problem of Punjab. I am not speaking simply as a Member of Parliament or as a person representing a particular party, but I am speaking because all along we were trying our level best to see how a solution could be found. But our main point was that a solution should not be found through administrative measures and through military methods, but it should be found by political methods and political methods means that the people must be roused and the extremists and the secessionists should be totally isolated from them so that the people can come forward and intervene; otherwise, there was no solution. This was our argument. We repeatedly talked with the leaders also and I think that Mr. Darbara Singh will remember that we had similar talks also and all of them agreed, including Shrimati Indira Gandhi-she herself agreed-that this was to be the solution by which we should intervene and bring about a solution, a real solution. But now, suddenly, the Proclamation is issued on the basis of the assumption that the law and order situation is out of control. What is the new, situation which hag developed which requires this Proclamation? Nothing new. Only sixteen people have been killed the previous day... (IntenMipUons).

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SOME HON. MEMBERS: Only sixteen? (Interruptions).

SHRI DIPEN GOSH (West Bengal): How many people were killed during the earlier President's Rule? Give me the account. (Interruptions)

SHRr SAMAR MTJKHERJEE: Let there be no cross talks because this is a very serious situation and we want

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to debate it very seriously. We want to debate it very seriously because we want that some way must be found to solve this problem. We are not scoring points here. That is why I am very much angry against this decision and it is because we ourselves are involved in all these matters. This new process started in consultation with us. But in this reversal of the process, where is our position? Not only did you ingore Parliament totally, but also you ignored the entire Opposition. How can we believe in your words that you would consult the Opposition? This is such a measure you have taken and you have reversed the entire process. Now, who is going to gain and who will gain out of these measures? the extremists.

SOME HON. MEMBERS: No, no. (Interruptions).

SHRI SAMAR MUKHERJEE: Your saving, "No. no." will produce no results at all. What the Prime Minister told in this House is this; We" want to separate politics from religion. ". Where is that stand now? Repeatedly he has said and emphasised that politics and religion should separated because, otherwise, in a secular country, we cannot isolate the commirnalists, we cannot Hsloate the secessionists and. We cannot isloate the divisive forces. We see now that those elements who wanted to remove the Barnala Government have now been strengthened.

SHRI KALPNATH RAI (Uttar Pradesh): Have been...?

SHRI SAMAR MUKHERJEE: Have been strengthened. Now they h been strengthened and this compliment given to the Barnala Government. proves that you accepted the boldness and the courage they showed t, o fight these secessionist*. Mr. Barnala himself was declared a Tank-hniya and the entire religious commands were used against him. Despite that, when the chief priest issued the religious mandate that they should

resign, they refused. That is why, ultimately, the Government of India decided to give full support to the Barnala Government. Only on the 14th of April there was a big rally, a joint rally, in Amritsar where Mr. P. V. Narasimha Rao, on behalf of the Government of India, made a public declaration that they would extend full support to the Barnala Government and he made this declaration before the huge masses. But now what prompted you immediately to think of imposition of this President's rule-except Haryana? Your imme-fce interest is in winning the elections. That is why the main casualty is your credibility. That you cannot-understand now. In course of time, you will have to pay the price. Nobody will believe you. You don't follow any principles. Congress is not guided by any principle. We areled by the principle of seculiarism.i know Mr. Barnala has been in the hit list. You know our party peo pie are being murdered. CPI fellows are being murdered.

SHRIMATI AM ARJIT KAUR (Punjab): What about the Congress people?

SHRI SAMAR MUKHERJEE: Yes, Congress and Akali people are also being murdeded. Whoever is opposing them they have been targets. Taking all these risks, we have set up a process, and we wanted that it should be developed Ihroughout India so that in the future all democratic, secular forces can be mobilised to fight these secessionists and other such forces. Repeatedly I have told that there is the American imperialism behind them. But never the Congress (I) had shown the courage to mention America. In their documents they just say 'foreign hands' ' Only this much. Even when the White Paper was published on Puniab issue, before that personally I was called by Prime Minister Indira Gandhi on the 6th of April 1984. She was leaving for Libiya. Repeatedly she called me to her house. I was there for more than half-an-hour

the Punjab situation. I to discuss repeatedly told her that without poli-ticji intervention you cannot bring about a change in Punjab, you bring out a White Paper, expose all the activities of the secessionists and all the ramifications, how getting money from foreign countries and bow imperialists are helping them. That will isolate them from the common masses. should realise that they are acting People as the agents of for-imperialists. You have passed a Resolution in the Working Committee on the 18th of April that the foreign imperielists are trying to destabilise India, so we must unite against dS" stabilisation. You know they are linked with Khalistanis. You know they an: linked with the extremists. ind secessionists. So they want that the Bs. rnala Government should go. And ycu are helping them by the imposition of President's rule, by this method! So, is it the method of fighting the destabilising forces and foreign imperialism? You think it over very seriously, otherwise the situation will go out of hand. Now, what will be tre repercussions? have sacrificed They their sons and daughters—these Akalis who are fighting these secessionists. Even Barnala has become a 'tankhiya'. And they have mobilised the people. They have sent the police in the Golden Temple, tafc-irg all risks. Now, what did we see? We saw that Sunil Dutt, leading a procession, ultimately went to discuss with the Chief Priest. Why? Without the consent of the Central leaders this cannot take place. What the Chief Priest wanted? The Chief Priest is acting as the forces; it is agent of these secessionist to everybody. So, when Sunlil known Dutt net him, it means you are giving credibility to these forces. Then, the Jain Muni. And we'saw in the Press that the CRP withdrawn when Jain Muni went to see the Chief Priest, Prof. darshan Singh. Then Barnala said: "I don't know anything. " 1'hen our Home Minister was asked as to why they withdrew the CRPF from the Golden Temple. He said: "1 don't know". Then it was said that it

was with the consent of the Prime Minister that this Jain Muni had gone to meet the Head Priest, T would like to know whether it is a fact or not. You cannot deny it.

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SHRI PAWAN KUMAR BANSAL (Punjab): Who told you that the Prime Minister gave his consent? From where did you get this information?

SHRI SAMAR MUKHERJEE: It is a fact that the Chief Minister did not- know why the CRPF was withdrawn.

SHRI PA WAN KUMAR BANSAL: That was the unfortunate thing. The Chief Minister knew nothing about what was happening there. That is why we are in this position. It is because of the incompetence of the Chief Minister io control his own ministers.

SHRI DIPEN GHOSH: You wanted to impose President's rule because you wanted to win the elections in Haryana.

(Interruptions)

SHRI SAMAR MUKHERJEE: l am talking about the far-reaching implications and the impact of all this. These are the people who are using religion for political purposes, using religion to overthrow the Barnala Government which, is the ejected Government, which is the Government which you are committed to support. Jain Munj is allowed to meet that man. Why?

SHRIMATI AMARJIT KAUR; On his own.

SHRI SAMAR MUKHERJEE; Jain Muni's statement is that he went with the consent and permission of the Prime Miniser.

SHRIMATI AMARJIT KAUR: It is totally wrong that the Jain Muni was sent by the Prime Minister.

SHRI SAMAR MUKHERJEE: These are facts. I am simply explaining as to what are the implica-

tions of these facts. The implications are. far-reaching. It shows that the Congress Government, the Centre, our Prime Minister is not" interested in fighting the secessionists and to isolate them politically from masses. Their policy is to'compromise with all the secessionist forces. They have done that earlier also. The whole history of the Congress like that. Our Prime Minister talks of secularism. But in Kerala the gress was running the coalition Government with the help of fundamentalists or with the help of communal parties. (Interruptions) That is why their practice and profession are BO different. You are opportunists. We have told you repeatedly earlier also on the floor of this House and the other House. Even- in individual talks we have repeatedly told them that by compromising with the communal forces or by compromising with the secessionist- forces, you cannot isolate them from the masses. In this way, you give them credibility and their influence is bound to grow. This is what is happening. You had a clear example of this in the Shah Bano case. Can you deny that. once the Supreme Court judgment was defended and vindicated by the Central Government? But when the fundamentalists threatened that if they supported the Supreme Court judgment. no Muslim vote would be available in the elections. Immediately after that threat our Prime Minister surrendered to the communalists. A Bill was brought which was passed. One Minister who defended the Supreme Court judgment had to resign. Another spokesman was brought to defend this Bill. It is a surrender to the communalist forces. These are the wide implications. That is why, the people don't believe in you. They don't believe that the unity and integrity of India is safe in your hands. You can go to any length for winning the elections. You compromise with any elements. You can destroy the forces- which are sacrificing their lives with courage and conviction for

the unity and integrity of the country and fighting against the secessionists. You have completely let them down. The result is that those who are defending Indian unity, defending secularism, you are throwing them into the hands of these communalists and secessionists. That is the consequence now which will be very much dangerous in the coming days for the unity and integrity of the country.

Here, the whole speech of the President gives the outlook, and your Proclamation is just the reverse of that entire outlook. It is said here:

"The. people of Punjab have always been in the forefront to defend the unity and integrity of India. They played a historic role in the freedom struggle which has left the imperishable imprint of secularism and democracy on their mind and spirit. It is, therefore, not surprising that they have stood up t₀ be blatantly unconstitutional effort to subvert the democratic process through a sinister exploitation of religious sentiments. "

You are surrendering to thesreligious sentiments. Again:

"In flagrant violation of the sacred tenetg and traditions of the great religion founded by Guru Nanak. a small section has turned religious functionaries and holy shrine's into instruments of terror and subversion. "

The Barnala Government was fighting against this.

"Today this is the central issue in Punjab. Government will not allow the enemies of Indias unity and integrity to abuse and misuse religion for their nefarious ends... "

All these brave words are there. But the practice is just the opposite-That is why you have created a

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serious situaation by this Proclama-ion and thrown those • who are ighting the scessionists national integrity into the hands of these secessionists and extremists. You claim fighting against the abilisers, the American imperialists and others. You are providing lie to them to more favourably do the work of destabilisation. Your decision counter-productive, that it will recoil on you also in future and the situation in Ptmjab further worsen. That is our greatest fear. That is why we totally oppose this »Proclamation.

VICE-CHAIRMAN HANUMANTHAPPA). Shri Darbara Singh.

श्री हरवारा सिंह (पंजाब) : उप-समाध्यक्ष महोदय, सब से पहले यम इस समस्या की पण्ठभमि के बारे में धर्ज करना चाहता हूं । हमारे पुराने दोस्त बहुत बुजुर्ग और एक्सपीरिवेंस्ड दोस्त ने काफी बातें कही हैं। मैं यह कहना चाहता हं कि वे सारी पष्ठभिम को भग गये हैं। मैं ग्रापको बाद कराना चाहता हं कि जब पंजाब में हालात खराब हुए भे इनकी दुरस्त करने के लिए प्राइम भिनिस्टर ने एक सकाई किया या और उस बकाई को सब लोगों ने हैल किया, यहा कि विलक्त ठीक बात हुई है। हर पार्टी ने कहा, सब सीगों ने महा, पंजाब में भी सब खोगों ने कहा, उसको माना । अय तक उसकी किस ने लाग होने नहीं दिया, मैं उसके बार बारे में अर्ज करना चाहता हूं। जहां तक पानी का सवाल है हरियाणा की कितना चाहिए, पंजाब को कितना चाहिए, उसका फैसला इराडी कमीशन करेगा । जब दोनों पार्टियों ने माना कि जो फैसला इराडों कमीणन करेगा चह हम की मान्य होगा तथा वह फैसला फाइनल और डिगाइसिव होगा। यह सर्व लिख कर के विद्या इसक साय-साथ चन्डीगढ मामला भी एक श्राया वह दिया ा कसीयल कमीशन को यया प्राचिरो सोर पर 寺高1: घंडीगढ पंजाब को जाएगा। अब यह

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कहा गया, बार-बार यह कहा गया कि सेंद्रल गवर्नमेंट नहीं लाग होने दे रही, मैं यह कहता है कि दोनों चीजें आपके सामने रखी हुई हैं, आइये, मानिये इसकी, कीन नहीं मानता है ? हमने यह कहा कि कल चंडीगड पंजाब को दिया जा सकता है प्रोवाइडेड यह फैसला मंजर करें और जमीन वाधिम करें। कभी यह सना है चीफ मिनिस्टर ने यह कहा जो पढा-लिखा और वकील है यह कहें कि 45 हजार एकड को अभी ले लो. फिर जब फ़ैसला होगा नहीं जाकर **फिर देखा** जाएगा 1 25 हजार एकड **फिर ले लेना । यह** फीसला जो अदालत का हो, वह एकदम भाना जाता है या कि इन्स्टालमेंट में माना जाता है ? तो यह सारी चीजें इसलिए भैंगे कहीं, खाज इसकी डिसडकशन नहीं है। लेकिन मैंने इसलिए कहा है यह जाम तीर पर कहा गया कि जो कमीशन की रिपोर्ट स हैं, वह यहां लाग् · नहीं होती, बल्कि गवर्नमेट ग्राफ इंडिया इस बात के लिए तैयार है भ्रीर प्रधान मंत्री जी ने वार-बार कहा है, इस हाउस में कहा है, उस हाउस में भी कहा है, बाहर े हा है इंपने व्यान में भी बाहा कि तः व्यय मही चलते चेता।

SHRI SAMAR MUKHERJEE: In the Accord there is no question of 70, 000 acres; only the later Commission recommended it. The Accord was a time-bound Accord.

SHRI DARBARA SINGH: Let me explain it.

SHRI SAMAR; MUKHERJEE: And It is the responsibility of the Central Government to see that it was im. plemented. You set up commission after commission. That was not in the Accord. It was a time-bound Accord saying that by a specified date, Chandigarh will be transferred.

SHRI DARBARA SINGH: I am explaining my position. These people themselves said that there should be a commission- Who denies it- Mr. i Barnala and others accepted that there should be a Commission which

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should finally decide the matter. You are saying it now. It is on the records. The records show that they accepted that a commission should be formed' and सैक्यूलरिजम बचाने के लिए पूरी गवर्नमेंट the decision of the commission will be final.

SHRI SAMAR MUKHERiJEE: It was said that the area to be transferred should be contiguous, and that area was not found... {Interruptions).

SHRI DEBA PRASAD RAY (Wcsi. Bengal): Chief Minister of West Bengal has been accused of swindling one crore of rupees. His Secretary has been accused of swindling Rs. one crore from the treasury of West Bengal. And he is talking all, these things here.

भो दरबारा सिंह : मैं अर्ज कर रहा था कि हर चीज रेकाई पर है, यह तो नहीं कि मैं जबानी बात कर रहा है। इसमें लेट भामिल होने का यह मतलब नहीं कि आप पिछली बातों पर नजरन दौड़ायें कि क्या हमा है। ट्राइपाटीइट कन्फ्रेंस होती रही है. मैं भी उसके विटनेत के तौरपर गया है। मुझे पताँ चला कि हैं कितनी अवालियों की मदद होती रही हैं दूसरी पार्टियों की तरफ से, श्रीर यह कहते पहे हैं कि लारी बात इनकी मानों । उसके बाद रुदाई हका है और अवार्ध में चीजे णामिल हैं और उसके लिए उन्होंने माना है । सब कुछ होने के बावजुद हम पर इलुजाम यह लगा रहे हैं कि सेन्टन गवर्नमेंट नहीं मानती है । सेन्टल गवर्नमेंट हर चीज करने के लिए तैयार है।

यह मैंने इसलिए कहा है कि यही बात नहीं है कि जिससे प्रेज डेंन्ट रूल प्रोक्लेम हुआ है, यह बात नहीं है। यहां पर यह कहा गया कि प्रेजीडेंट ग्राफ इंडिया ने यहां भाषण दिया है, उसमें कहा है--अच्छा कोई आदमी काम करते-करते अगर गलती कर जाए श्रीर जिसमें देश का नुकसान होता हो, तो गवर्नमेंट को हर

अपनी पूरी तैयारी करें कि वह उस गलती को दूर करें, जो भी हम्रा है। यह माखिर में है उसमें कि देश की इनटेग्रेटी, इसका श्राफ इंडिया की जिम्मेदारी है। यह भी उसमें कहा गया है।

तो इसलिए कंट्राडिक्ट्री बात करने से क्या फायदा है। बात सिफं यह है कि गवनंभेंट म्राफ इंडिया की जिम्मेदारी है कि जहां ला एंड ग्रार्डर विलकुल खत्म हो गया हो, श्रीर जहां गवर्नर ने यह रिपोर्ट की हो कि करप्शन की इंतहा हो गई है और ला एंड आर्डर नहीं रहा है और यह सारी बातें कि ग्राज उनके मिनिस्टर लट रहे हैं दोनों हाथों से, यह जो सारी बातें इन्होंने कहीं हैं यहां कहा मझे अफसोस है -

Only 15 have died. You should also remember how many innocent people have been killed there, how hundreds of them have been killed. This Govrnment has shown patience; we have shown patience and thought that he will run the Government on proper lines. But that has not' been so.

🖁 धाज यह बात जो है, वह इसलिए है कि ला एंड झार्डर इस हद तक नीचे चला गया है कि उसके मिनिस्टर खद कहते हैं, बयानबाजी करते हैं और पुलिस वालों के कपड़े फाइते हैं, उनको धयड़ मारते हैं थ्रीर उनको कहते हैं कि फलां को छोडदो, टैरोरिस्टों को छुड़ाने के लिए क शिश की नहीं हमा-हम उसका सब्त देंगे । यह कहना गलत बात है, यह कहना कि सिच्एशन बढ़िया है शायद आपकी नजर में होगी । हम लोग पंजाब के रहने वाले हैं हमें पता है, लाग नहीं चाहते कि टैरोरिजम जारी रहे। लेकिन इसको खत्म करने का यह तरीका नहीं है कि रोज-रोज लोग मरते रहें और सैन्ट्रल गवर्नमेंट चप बैठी रहे। इसलिए हमें तो इस बात की खशी है कि यह प्रेसीडेंट रूल लगाकर सैन्ट्ल गवर्नमेंट कुछ कर रही है। इसको पूरे तौर पर आगे ले जाने के लिए

Approving Proclamation issued by the President

हं ग्रीर सरदार बलदेव सिंह मिनिस्टर रहे हैं, कभी मास्टर तारा सिंह का जमाना था, उस जमाने में उन्होंने कहा है, सरदार बलदेव सिंह के झपने अलफाज हैं कि ,

"We have to keep our places of worship above the turmoil and conflict of politics."

में इसे सारा नहीं पढ़ता यह फरवरी, 1949 में उन्होंने कहा था, जब वह हिफेस मिनिस्टर थे, उस समय उन्होंने कहा था। यह बात चली था रही है और लगातार कोई न कोई अज्ञालियों का ग्रुप इस तरफ या उस तरफ जाकर करता है और हम इसको इतना लज कर दें और इस बात पर छोड़ दें कि वे जो कुछ करते हैं वे करते जाएं और सारे देश के हालात को खराब करने की कोशिश करें, तो यह कैसे हो सकता है ? एक ही बात नहीं है, कितने लोगों का खुन हुआ है, अगर मापकी पार्टी का हुआ है तो इसरे लोगों का और सब क निटयों का हसा है। इसके लिए हमने कोशिश की कि सब पार्टियों को साथ लेकर जाए और वहां गए भी तथा पब्लिक मोटिंग भी हुई। लेकिन उसका असर क्या हुआ और सब से ज्यादा दूसरे लागों ने हिस्सेदारी ली, इन्होंने फिर भी हिस्सेदारी इतनी ज्यादा नहीं डाली अलबत्ता इसके खिलाफ उल्टे जा कर ग्राप छड्वाते रहे हैं उन लोगीं को जो कि टैरोरिस्ट्स हैं, ऐसे पकड़े हुए मातंकव दियों को छुड़बाते रहे हैं कि इनको छोड दो। यह चीफमिनिस्टर भी करते रहे हैं और उसके मिनिस्टर भी करते रहे हैं। तो हम कैसे चुप करके बैठे रहें कि वे जो कुछ मर्जी करते रहें वे क्या हम हैरोरिस्ट्स की खुली छुट्टी वें हिन्दुस्तान के सारे हालात को बिगाड़ने के लिए और पंजाब में वह सारी चीज चलती रहे ? ग्रापको यह मालुम है कि पाकिस्तान की तरफ से इनको देनिंग, रुपया-पैसा और हथियार दिए जा रहे थे ग्रीर इसके लिए में कहता रहा है, साज भी कहता है और कल भी कहुंगा, यू०एस०ए० इसमें सारा रुपया पैसा इन्वाल्वड है। पाकिस्तान को दिया जा रहा है, हथियार

Under Article 356 of the Constitution to the State of Punjab

भी दिए जा रहे हैं। श्रीलंका में क्या कुछ नहीं हो रहा है ? दीयागोगासिया में क्या कुछ नहीं हो रहा है ? हम सबको पता है, हम कहें या नहीं कहें । न कहने से घापका काम चलता है तो चलाएं। लेकिन मैं यह कहता ह हिन्द्रस्तान के हालात के बारे में भी देखिए कि किस हद तक यह बात बढ़ गई है । यह कहते हैं कि करप्शन, तो करप्यान की इंतहा हो गई है। ट्रांसफर्ज में पैसा लिया जा रहा है। साप जरा पढ़ तो लें, जो राय ने बयान दिया है, तो अ।पको पता चलेगा और अ।प खद भी महस्स करेंगे कि जो बातें हो रही हैं उसके लिए इसके वगैर कोई चारा नहीं था कि प्रेसीडेंट रूल लागू किया जाए। इतने मर्डर्ज हए, बैंक डकैतियां हुई हैं। फातंकव दियों ने लुधियान में बैंक को लटा और सात करोड़ के करीब वह लटा गया। उन आतंकवादियों में से अब कुछ पकड़े गए हैं और पकड़े जा रहे हैं तथा साथ मकाबल में मारे भी जा रहे हैं। सब कुछ निकला है। भ्राखिर किसी ने तो निकाला है। उस भादमी ने निकाला है। जिसको वह कहते हैं कि इसकी निकल दो, सी आर ०पी० को खत्म करो। तो फिर क्या वह खद चलायेंगे ? चलायेगा ? मदद से सब कुछ किया जा रहा है। कीन सा काम नहीं किया गया है ? पैसा चाहा है तो पैसा दिया है, पुलिस मांगी है तो पुलिस भी दी है, उसकी इकोनौमी को दुरुस्त करने के लिए इतना कुछ प्राइम मिनिस्टर ने किया है जो कि किसी और जगह पर नहीं किया गया ताकि हम सूबें की सारी हालत की दुरुस्त कर पाएं। लेकिन वह नहीं हुई। क्यों नहीं हुई, क्योंकि ये जो ताकतें लगी हुई हैं वे ताकतें नहीं चाहतीं कि हिन्दुस्तान स्थिर रहे, इसकी ग्रस्थिर करने की, डीस्टबेलाइज करने की कोशिश की जा रही है, इसके टुकड़े करने की कोशिश की जा रही है। यह भी कहा था कि यु०पी० के भी तीन चार टकड़े हो जाए। यह साबित करता है कि किस हद तक वे पहुंच गए हैं हिन्दुस्तान के ट्कड़े होते रहें और हमें कोई एतराज नहीं है ? मैं यह इसलिए कहता हूं कि बहुत सोच समझ

श्री दरवारा सिंह

करके हमें बात करनी चाहिए। जो कहते **हैं वे हिन्दुस्तान** की इबादत के लिए, हिन्दुरतान की इटेपिटी के लिए सब मिल कर कोशिश करें। हमें मंजूर है कि हम इकट्ठे होकर इस बात का मुकाबला करें। लेकिश मुकाबला इस ढंग से नहीं होगा कि हम इन्हें छूट दे दें। जिस आदमी को यह समझ नहीं है कि पंजाब में किन लोगों को चप कराना चाहिए, मैं यह कहता है कि यहां कहा गया, बाहर कहते हैं कि अभी जगतार सिंह और उससे कोई ताल्लुक नहीं है। अगर ताल्लुक नहीं है, हमारे तीन कांग्रेस पी०सी०सी० के मेम्बर और उसके दो साथी है वहां करल किए गए हैं, किसने करल कराए हैं, किसने कहा है कि इसको छोड़ दो, यह रिकार्ड जो पुलिस का वहां शिखा हुआ है, उसको जाकर देखें तो पता चलेगा कि किन ग्रादिमियों ने उनको मारा है ग्रीर पकड़े जाने पर किसने छुड़वाया है। अगर टेरारिज्म इस तरह रखना है तो वह ठीक है, जो उन्होंने कहा, उन्होंने बयान **दिया है यह टे**रारिज्म और बढ़ेगा । बढ़ेगा का मतलब यह है कि यह जो सरकार बढ़ाती है; और बढ़ेगा तो उसमें शामिल होंगे, शामिल होकर वह करना चाहते हैं। इसलिए हमें इस बात पर एतराज नहीं करना च।हिए। करणान हो, बेइमानी करते हो, उसमें लोगों को बयुनाह लोगों को भारते हों, चलते फिरते छादमी को मारते हैं, दुकान पर बैठे को मारते हैं, घर में जाकर उसकी बद्क खींचने के लिंद उसको मारते हैं, तो क्या चुप करके घर में बैठे रहें, इसको नहीं देखें। कहने को तो सिर्फ 15 ही बादमी मारे गए हैं एक दिन में, हम समझते हैं कि आखिर वह भी इंसान हैं और हंमारे जैसे इंसान हैं, जिनका खन पिया जा रहा है। तो उनको बचाने के लिए ग्राप सब मिलकर कोशिश न करें। क्यों न करें। मैं समझता हं कि यह प्रोक्लमेशन किया गया है, यह इसलिए किया गया है ताकि वहां के हालात को दुरुस्त किया जा सके। **प्रापकी** कुछ भी राय हो, हमें एटराज नहीं है, आप अपनी राय रखें, लेकिन में कहना चाहता हं कि यह ख्याल आपका

of the Constitution . to the State of -Punjab

गलत है कि यह हरियाणा के लिए किया जा रहा है। किसने आपको बताया, हरियाणा के चुनाव इयू हैं, इलेइशन होंगे, उसमें छाप भी तो हिस्सा ले रहें हैं, श्राप भी पोलिटिकल पार्टियों से मिल रहे हैं, जो इस देश के ट्कड़े करना चाहते हैं और आप उनके साथ मिलकर काम रहे हैं जो कम्युनल हैं, प्युडल हैं, आपने उनके साथ हिस्सेदारी डाली है। हमें सव कुछ पता है, ग्राप सर्व मिलकर क्या कर रहे हैं। तो हम पर बात मत छोड़िये कि हमने लीग से समझीता किया है केरल में, द्वापने किया था या नहीं किया था? पहल किसने की थी, यह मुझे बता दे। यह क्या सी०पी०एम० ने पहल की थी। हम पर यह सारा मत डालिए। हां, हम इसके खिलाफ हैं, इसकी वात को कुछ हद तक इससे वे लोग कट-श्राफ करके कम्यनिज्य को बढ़ाना चाहते हैं, हम ग्रापके साथ हैं इस कम्यानिज्य को खतम करना चाहिए। ऐसे हालात पदा करना चाहिये कि हमारे इलाइन्स किसी से न हों। मेरी जाती यह राय है। लेकिन मैं कहना चाहता है, जैसा आपने कहा अवरचुनिजम आपने किया है, आपने नहीं किया, तो मझे बता दीजिए।

इसलिए में, श्रीमन, कहता है कि दूसरों पर ग्रारोप लगाने से या बदनामी करने से यह यहां एतबार रहेगा, सरकार को किसी पर एतबार नहीं रहेगा, तो यह बात गलत है। आप हालात पंजाब के जाकर खुद देखिए कि वहां क्या हो रहा है, लूटा जा रहा है, बाजार में खड़े होकर लोगों से कहा जा रहा है लाग्रों, आपके पास कितना पैसा है, आपकी सिगरेट की दुकानं हैं, उसको धाग लगा दो, सामान बाहर फेंब दिया श्रीर फिर उसका कहा कि तेरे पास कितने पैसे हैं, पैसे ले जायं और जाते हुए उसको गोली लगा जार्य और इसके साथ साथ आपको वाड़ी नहीं मुड़वानी, आपको दाड़ी रखनी है, केम रखने हैं, कितना प्रचार जहरीला वहां हो रहा है, कितना कितना पैसा लटा जा रसा के स्रोतों के संबर करण

किया जा रहा है, पेरेलल गवर्नभेंट की ज रही है। उसको दबाने के लिए नालायक साबित हम्रा है हमारा यह चीफ मिनिस्टर । यह हमने किया है लोगों में कांफीडेंस लाने के लिए ताकि वहां लोगों में कांफीडेंस ग्राए शौर ग्राग बढ़ पायें तथा वहां पर शांति और धमन हो। क्या आप चाहेंगे कि लूट का बाजार ऐसा ही गरम बना रहे, क्या ग्राप चाहेंगे कि लोगों के घरों में घस कर उसके मा-बाप, बहनों को मारा जाय ग्रीर उनकी बेइज्जती की जाय, क्या श्राप चाहते हैं कि छोटे-छोटे बच्चों को उनके मां-बाप से भ्रलग किया जाय, मां-वाप सवको करल किया जाय, खानदान के खानदान उड़ा दिए जाए ? और इनके सिर पर जुं न रेंगे। वहां का फाइनेंस मिनिस्टर बयान क्या देता है कि अब हमारे कट्रोल में है, 15 ग्रादमी हमारे पड़े हैं, जिनको बुरी तरह मारा गया है गोली से और आप कहते हैं कि वहां नार्मल सा है, मामेल हालात देख रहे हैं क्योंकि अपने पैर पर चोट न पड़े। धगर उन पर अपने पैर पर चोट पड़ेगी तो पता चलेगा, सिर्फ यह दूसरों का तमाशा देखने वाले लोग हैं। लेकिन उनका सेण्टीमेंट हम समझते हैं, वह भले कुछ न समझें कि 15 मरे या 50 मरे। हम यह समझते हैं कि पंजाब के हालात ठीक करने हैं। यह ठीक है, मुकाबला करते हैं जंगों में, वह बहादुर हैं, लेकिन वहां जो टेरोरिज्म धाया है, उसको खत्म करने के लिए कुछ करना है। इसलिए देश में डिस्टे-ब्लाइजेश्न दूर करने के लिए, उसकी परी साजिश दवाने के लिए यह जरूरी था कि ऐसा मजबत स्टैप उठाया जाय, जिससे यह टेरोरिज्म खत्म कर पायें भीर यह हमने सस्पेंडेड एनीमेशन रखा है हमने डेमोकेटिक राइट रखा है। जो इस 4 P,M. चीज को कहते हैं कि हम मेन रट्टीम में चलकर हिन्दुस्तान को समझें, वे अपने आप को आगे बहाएँ। इसके साथ साथ लोग यह भी कहेंगे कि हम खालिस्तान ग्रीर दूसरे लोगों के खिलाफ हैं। रिलीजन अरी पोलिटिक्स को हम कहते हैं कि

Under Article 356 of the Constitution to the State of Punjab

अलहदा करना चाहिए, लेविन क्या यह हुआ है ? आपने जिन लोगों का नाम लिया है भीर कहा है कि विश्वास के साथ कि जैन मिन को प्राइम मिनिस्टर ने भेजा उनके पास समझौता करने के लिए, तो यह वितनो गलत बात है। अपने तौर पर सब लोग वहां जा रहे हैं, जाते रहे हैं। कोई वहां मत्या टेकने जाता हैतो 20 दफा जीए, लेकिन प्राइम मिनिस्टर ने विस अको नहीं भेजा बहां टैरोरिस्टों के साथ समझौता वस्ते के लिए। यह बात गलत है। वे क्या बयान देते हैं हमें उससे कोई वास्ता नहीं है। बयान देने के लिए मान, अपनी इज्जत बौर मर्यादा ठीक करने के लिए वे देते रहें, लेकिन प्राइम मिनिस्टर ने किसी को नहीं भेजा। हम रिल जयस तीर पर किसी से बात नहीं करते तो क्या रिलाजन वाले को भजा कोई फैसला करने के लिए? इसलिए में कहता हं कि जो आज वहां गुरुद्वारे के अन्दर हो रहा है और जो बाहर हो रहा है, टैरोरिस्ट ऐक्टिविट ज बहुत जा रहा है और उसमें विसा ने र वट डालने को कोणिश नहीं की। जितने भी मिनिस्टर हैं उनवा कर्चवा चिट्ठा देख लो तो ग्रापको पता चलेगा। वे कहते हैं कि पुलिस को वहां से भगा दो। सार च जें ग्रापके सामने ग्रा गई है, उनको वार-बार दोहराने की जरूरत नहीं है। मैं भो बहता है कि फीसला जो आज लिया गया है वह बहुत सोच समझकर लिया गया है तानि हम उस हद तक तो इस च ज को रोकें जिससे टैरोरिज्म भी कम हो और पँचाव को हालत दक्स्त हो, ताकि ग्राने वाला हिन्दुस्तान मज्बत हो, ताकि कोई भी आपकी तरफ उठाकर भी न देखे मैंने इसलिए जाहिर की हैं ताकि आप सम सकें कि ये जो अटक ो रहे हैं ग्रीर लोगों की जानें जा रही हैं वे रक सर्के। लेकिन द्याज वहां झगा क्या है ? झगड़ा यह है कि वे कहते हैं कि फलां भाफिसर को हटाओं क्योंकि उसने नैंगा कर दिया है उनके मिलिस्टर को । उसने फलां ग्राफिसर को टेलीफोन करके कहा

of the Constitution
to the State of Punjab

श्री दरवारा सिंह]

है कि उस आदमी को छोड़ दो, जिसने करल किए हैं, जिसने लट की है जिसने गराबों को मारा है, ऐसे बादमा को छोड़ दो? ग्राज में वह लुट बाजार में शामिल है। मैं समझता हूँ कि रोबेरो, डॉ॰ जी॰ पां० का जितना प्रशासा को जाए वह कम है। कितना साफ स्वरा आदमा है, निहायत शरोफ ग्रादमी है। काम करने वाला ग्रादमो है, डिटरमिनैशन से काम कर रहा है, हम सबको उसको तार फ करनो चाहिए ताविः हम बता सकें कि गवनंभेंट उसके पाछे हैं। गवनंभेंट वहती है कि हम किसा रिलाजन और पोलिटिक्स को सपोर्ट नहीं वस्ते हैं। यह विसं ने नहीं कहा कि रिलोजन और पोलिटिक्स को मिलाना चाहिए। हम बहते हैं कि रिलोजन और पोलिटिक्स को ग्रलग करना चाहिए। उसको ग्राज तक किसो ने नहीं माना । ब्राहिस्ता ब्राहिस्ता फँडामेंटलिज्म भ्रोर कम्यनलिज्म फैलता जा रहा है भ्रोर उसको जो "तिहा है, उसका जितनो देर तक मुकाबला नहीं करेंगे उतना ही गलत ोगा। ईसका मुकाबला करने के लिए लोगों में विण्वास पैदा करना होगा भीर सके लिए आप आगे आएँ ताकि ब नाों को न मारा जासके। जो लोग प्रेसिडेंट रूल के खिलाफ यहां या बाहर बोल रहे हैं उनको मैं कहता हूँ कि बे इसका सःरियसनेस को समझें। इसके बगैर कोई चारा नहीं था कि प्रसिडेंट लागु किया जाए ग्रीर ऐडिमिनिस्ट्रेशन ो दुरुस्त किया जा और दुरुस्त लाइन पर चलाकर पँजाब में सि एशन को अपने SHJM M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, Sir, I have no particular brief for Baranala; I have not to defend him. I want to understand the situation in Punjab as it is. I tried to understand the reasons behind the Presidents rule imposed by the Centre, I

President's Proclamation.

My colleague who started the debate quoted

want to know the logic, the rationale behind the

My colleague who started the debate, quoted th^. President's speech 1 which delivered in the joint session of Parliament. At the beginning of this session Sir, Barnala was a brave man in the eyes of the Government; he was a secular man, he was a-democrat and he was a nationalist who was straining himself and his Government to wage war against extremist and obscuran-" *list* forces in Punjab. For the first time in the history of Parliament, the Chief Minister of a State was praised. Now, at the end of this session, there has been complete denunciation of thi₉ same person by the party in power — within three months. There was unadulterated praise and flattery of Barnala by the Centre, but at the end of the session there has been total denunciation. The situation that obtained at the beginning of the session is mot materially different from the situation that obtains today. Notwithstanding that, we see the contradictory positions taken by the Centre.

In the beginning of the session[^] Sir, the Prime -Minister wanted consensus on Punjab. Rightly so. He did consult us—the Opposition — about the eourse to be followed by the Centre in respect of Punjab. There were meetings, there were exchanges of views and our counsel was taken by the Prime Minister in formulating his approach on Punjab. But, at the end of the session, no talk with the Opposition and the Opposition leaders, not even information to the leaders of the Opposition regarding the so-called deterio- ^ ration in the situation in Punjab. If the situation in Punjab had deterio. rated and it was, according to them, beyond repair, that should have provided the compelling reason for the Prime Minister to consult us all the more. The politics of consensus which was started in Punjab at the

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beginning of the session, was not followed up. By the end of the session it evaporated. No consultation, no communication between the Prime Minister and the leaders of trie Opposition, no talk. Why?, I ask him, Was he afriad of our advice? Did we, at any time mislead him whenever we talked to him? Never. We had our differences with him. But on Punjab, on this issue, there was an effort made by all political parties to reach a correct understanding, to reach a common approach. That is why there was an understanding that all political parlies should unite for 'the purpose of bringing about peace and tranquillity, normalcy in Punjab. But within a short time this was given up.

Thirdly, we supported the Prime Minister when he signed the Accord though we never fully agrees with him. We had our own differences. In spite of this, we supported the Prime Minister in signing the Ac-card. But, even this Accord which was not very satisfactory) was not implemented by the Prime Minister and his Government. I would like to ask the Prime Minister whether he wanted a settlement in Puniab. peace and tranquillity in Punjab, elimination of terrorism and terrorists by implementing the Accord. The to bring about a Accord was meant settlement in Punjab. It wag meant to terrorism and the terrorists eliminate the there, it was a political move, a political apthe Accord wag never proach. But implemented. Does he believe that without implementing even this limited Accord, he would able to bring about normalcy i» Punjab? Have se not been telling him Punjab is not merely a law. and-order problem, it is essentially, basically a political issue? The Punjab Accord is a part of thi§ political move. By not implementing the Accord, the Government has created a situation, a more explosive situation in Punjab.

Today they blame Mr. Barnala for all the ills, all the omissions and commission^ and all atrocities in Punjab.

to the State of Punjab •

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Even corruption.

SHR1 M. S. GURUPADASWAMY: Now I hear the argument of corruption also coming in. Mr. Darbara Singh was praising Mr. Barnala the other day.. Now he is denouncing him. Why are these blatantly contradictory positions being taken? Punjab has been made a pawn on the chess board of politic,, by Mr. Rajiv Gandhi and his Government.

MAHENDRA SHR. I **MOHAN** MISHRA (Bihar): No.

SHRI M. S. GURUPADASWAMY: I charge you. You have made it a pawn on the chess board of politics. You are not' intersted in setting the Punjab issue. You are not. You want to keep Punjab at a boiling point all the time for deriving partisan advantages, advantages for your own party. My colleague was right when he charged you that you imposed President's rule for a mala fide purpose to influence the elections in favour of your party in Haryana. Everyone knows it. If Baranala hag failed, I would have gone with you to support you in imposing President's rule. At what time are you" imposing President's Rule? At a time when Haryana election is there, at a time when Barnala forthe first time has got majority in the Assembly; o_n his own he has got majority yesterday. Without your support he "would have continued in power. At this junc. ture $y^{\circ}u$ imposed the President's rule and kept the Assembly in suspended animation. Why? What for? You could have dissolved the Assembly. You are playing a game and are indulging in political skulduggery Nothing beyond that... (In *terruptions*)

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[Shri M. S. Gurupadaswamy],

I told you I am not holding any brief for Barnala. If Barnala has failed, then you impose President's Rule. If he has failed now, 1. • had failed earlier too. If he has failed now he had failed at the beginning of the session also when you were praising him. He had been failing all along. At. no time there was a respite in terrorism in Punjab. When massacre of bus passengers took place it was ghastlie than what it 'was vesterday. You did not introduce President's Rule at that time. All of us condemned it. There were graver occasions than the occasions in the recent times, when you could have imposed President's Rule in Punjab. Why hag this occasion been used by you? My colleague referred to sushil Jain Muni who went to see Darshan Singh Ragi. I ask you to answer this question. There is no bar tomeet anybody in the country. You can meet anybody. You can meet the Prime Minister also. When Jairf Muni went Darshan Singh Ragi, the police force was withdrawn. I would like to know under whose order was it withdrawn. They cannot do it on their own. Somebody must have given the order. Either the State Government must have given the order or the Union Home Minister must have given the order. I want to jenow that. Did Sushil Muni have the permission or encouragement by the Prime Minister and the Government to go and meet Darshan Singh at the Golden Temple? There is nothing wrong in meeting, let me tell you, but I would like to understahd the situation, j want'to know whether the Government of India is employing middlemen here to bring about a settlement, this Government cannot live because without middlemen. That is the tragedy.

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): Without kickbacks also.

o) the Constitution to the State of Punjab

SHRI M. Si GURUPADASWAMY: My friend, Mr. Upendra says that Government cannot live without kickbacks even here... (Interruptions),

Sir, 1 do not know how to describe the policy and approach of the Government of India. I am reminded of a phrase... (Interruptions). I think you are a novice in politics. Please keep quite. I am reminded of a phrase which i read long back as a student. Thomas Hobbes his Leviathan has said, "the life of man, in the State of Nature was, solitary, poor, nasty, brutish and short". The Government of India's policy "in respect of Punjab also is poor, nasty, brutish and short, devoid of all sense and reason. The proclamation issued by the President at the very end of this Session exposes their utter foolishness in the matter of handling a very grave situation. We all of us are concerned including you, with the unity and integrity of India. We cherish it most but by your policy, by your destabilishing policy and approach the contradictor positions that you take, you undermine the very process you set in. You want consensus. Now you do not want consensus. You want the accord. Now you do not want the accord. You want all parties to agree and come together. Now vou do not want all parties to agree and come together. You do not want politics to be imported into important issues, national issues. But you import politics into it. This kind of blatant ad-hocism is only striking you but the country. You are the greatest destabilised and you are saying foreign hand is everywhere. Only one hand that see, that is, your hand, that is, destabilisation. Not the foreign hand but your hand is destabilising the coun. try ' It is destabilising your party also... (Interruptions'). It is destabilising your party.

AN HON. MEMBER; What about your party?

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SHRi M. S. GURUPADASWAMY: You think of your party first. Please save your party from your own mistake; from your own 'blunders, from your own f oolishness I totally disapprove the 'ways and the. methods employed by you. I think the who. e exercise looks to me ridiculous on the very face of it. I feel that this kind of ad-hocism, this kind of recklessness, this kind of reckless-i this kind of selfish politics and this kind of politice of piracy which you are-pursuing wiU not help either jour party or the country. Thank you, Sir.

SHRI PA WAN KUMAR BANSAL: Mr. Vice-Chairman, Sir, it is with a heavy heart but with absolutely no streak of regret or hesitation whatsoever that I rise to support the proclamation issued under Article 356 of the Constitution of India, bringing the State of Punjab under the President's (Interruption).

SHRi SUKOMAL (West Bengal): You demanded this.

SHRI PAWAN **KUMAR** BANSAL: don't deny that. justify mv demand __(Interruption). The de mand was also made with a heavy heart. We do feel that the demo cratic process as s^ch, should con tinue in the State but when, at harms the national interest, we demand a change with a heavy heart.

Sir, this was not an easy decision but there was no alterantive left with the Central Government when it was abundantly demonstrated, that the Barnala Government had failed miserably to discharge its primary duty of maintaining law and order in the State and to instil a sense of eorfidence and security in the minds of the people. Sir, I am flabbergasted at the allegations levelled by some Opposition leaders. It was said that the step has been taken wi: h, the narrow interest to influence Haryana elections. I simply fail to understand it. (Interruptions). Sir, Vw. Wnrvana elections have not been

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all of a sudden. The whole country knew that Haryana Assembly elections were due in. the month of May or June and if the Government ever had an intention to bring about a certain situation which could tilt the balance in favour of the Government, in favour of the Congress, there was no need for us to refer in the Presidential Address Shri Barnala by name. Senior colleagues here have referred to that. I would be coming to that point a little later but I do want to add that every effort wa. 3 made to here strengthen the hands Barnala Government and that reference was a part of it. Unfortunately, Shri Barnala has failed to come to the expectations of the people of the State and the country. He perhaps got complacent when an effort was made to strengthen his hands to fight the menace of terrorism. We tried to strengthen him but when we ultimately saw that all efforts have proved futile, we felt that we must really rise to the occasion and think of an alternative strategy and measures. Sir, some two years the Rajiv-Longowal Accord back, when signed, Shri Rajiv Gandhi, was demonstrating proven qualities of statesmanship had proclaimed that what matters is not as to which party wins the elections but what matters is that our motherland triumphs and that the "sacred flame of, our democracy, unity and integrity continues to emit light for the nation's welfare. If I am permitted to refer to the accord, I would quote the concluding part of it. I quote:

"The settlement brings to an end a period of confrontation and ushers in an era of amity,. goodwill and cooperation which will promote and strengthen the unity and integrity of India. "

This was the spirit of the accord and it generated hope that the new Government would religiously devote itself to the task of restori'ag peace and amity, so vital for the development and prosperity of the State. To

issued by the Pres dent.
[Shri Pawan Kumar Bansal]

our utter dismay, we found that the Barnala Government only paid lip-service to the sentiments of Sant^ Harchand Singh Longowal and did not rise to the occasion to pull out the State from the quagmire of violence. It rather adopted an ambivale'nt attitude towards the terrorist who, taking advantage of this, once again regrouped themselves and stepped up violence in the State. Though the State Government fought shy of meeting the challenge squarely, and, instead, missed no opportunity to blam'e the Centre for their failures, yet, the Centre, committed to honour the verdict of the people, extended every possible support to the Barnala Government. This the Centre did even when a number of their own legislators withdrew support to the Government there. It was the Congress which prevented the downfall of Barnala Government on more. than one occasion. Every effort was made to strengthen him and rightly all political parties joined in this endeavour. For the first time in history, as it was said, the Chief Minister's name was mentioned in the Presidential Address. This, I reiterate, was done in a sincere endeavour to provide every possible support to Barnala Government so that the internal fight within the Akali Dal itself did not weaken him to fight the fissi-parous and secessionist forces. However, the situation has been fast deteriorating in the State. Of late there has been no semblance of any authority of the Government there. The terrorists ruled' the roost and ran a parallel Government intimidating the people and resorting to various measures such as reckless killings, loot and arson. While the panic-stricken people were fleeing the State, the Barnala Government took no concrete steo, to contain violence. It failed to utilise the efforts of the all-party conventions to fight terror-" ism. Here with all the humility at

 m_{ν} command I do wish to add that though a number of all-party con. . ventions were held in the State, it was primarily the Congress and the two Communist Parties who mustered...

SHRI SUKOMAL SEN: No.,
 SHRI PAWAN KUMAR BANSAL:
 You did not? I said you did...

SHRI SUKOMAL SEN: Not the Congress.

SHRI PAWAN KUMAR BANSAL: ... who mustered the support, who mustertd the presence of the people at such conventions, but unfortunately some of the Opposition leaders took advantage of the situation and, in fact, made u^e of the platform provided to them to hurl all sorts of accusations against the Centre and an effort was consistently made to denigrate the Centre. I say again with humility, it was alleged not with all the honesty that the Centre had failed to implement the Accord. I only wish my learned friends had cared to have a look at the various stipulations of the Accord and the developments during the last two years. I do hope that the learned Members from the Opposition do know that most of the stipulations of the Punjab Accord, signed betweei# Shri Rajiv Gandhi and Sant Longowal, have been fulfilled as far as the Central Government is concerned. And if you permit me, Sir, I will very ^briefly refer to those.

Clause (2), regarding army recruitment: It ha 3 been made abundantly clear by the Government that all able-bodied persons who are eligible to be enrolled, continue to be enrolled irrespective of any other consideration whatever. Clause 3 of the Accord stipulated an inquiry into the November incidents. I think that ' the honourable Members know that the inquiry has been completed and tlie Report laid on the Table of the House.

Regarding those discharged from I the army, if my information is cor-

alternative enrploy. I men'...

feet, a. preponderant majority of those: discharged from the army have been provided

R yarding the All-India Gurdwara Act, suggestions from all the Chief Ministers have been sought an_cl what had to be done by the Centra] Government was done, to begin with, icrii'ately after the Accord was signed.

C'auie 6 stipulated the disposal of pending cases and the withdrawal of the notifications regarding the application of the Armed Forces (Special ers) Act to Punjab. This I just want t_0 mention for the sake of emphasising the point that the Cen-tral Government has not been want-in its duty to implement the Accord—was done long back.

The most contentious issue was thf. t of the territorial claims. We all know as to what has been transpiring and as to what have been the erring factors and as to what lias ii dithering attitude of the Akali Government which have led, us into the situation that we find ourselves in today. My senior collea-. Shri Darbara Singh, has referred to that point in detail. It was the king out by the Akali Govewi-tit- from time to time, asking for oi Digesting one solution and then liacking out of it again, that has de. laved the transfer of l Chandigarh. The Central Government had made abundantly clear that Chandigarh had to go to Punjab, that it would to Punjab. But the clause or stipulation in the Accord did not end there. There was a further Stipulationcalling for the simultaneous transfer of some land in *lieu* of Chandigarh and for that,, it was the ISarnala Government only that had to do something and not the Central Government.

Sir, another clause related to the nter-State relations. We all know the Sarkaria Commission and not even the Punjab Government ever ' raised any'point that the Centre was backing out of its commitment.

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Regarding sharing of the river waters, whatever step the Central Government had to take, including tile amendment of the relevant law to refer the matter to a tribunal, has been taken, i here want to lay added emphasis on Clause 9. 3 which postulated that the SYL shall be completed by the 15th of August, 1986... (*Time bell rings*)... and I think we all know, Sir, that the burden of carrying out this responsibility was not that of the Centre, but of the Punjab Government and still" this has not been done.

Regarding the representation of minorities and the protection of their interests, the Central Government lost no time in instructing all the State Governments to ensure that due protection is given to the minorities in their States and we are proud to say that no untoward incident was ever allowed to occur in any of these States.

Promotion of the Punjabi language was another stipulation in the Accord'and, to my own queries as well as those of other honourable Members... we have got enough information to the effect that the Central Government has done its nest to promote the Punjabi language and has, of late; even given a grant to the tune of Rs. 79. 6 lakhs to the State Government for the preparation and production of University-level textbooks in the Punjabi language.

Sir, much has been tried to be made out by accusing the Central Government of not fulfilling the conditions of the Punjab Accord. Some of the senior leaders from {he Opposition /"even spoke in unison with the Bar-twla Go- 3-nment regarding various demancl: without really going into the merits in depth. If it were to Ho en id that peace did not return to

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[Shri Pawan Kumar Bansal] Punjab because the Central Govern. ment failed to implement the Accord, I am sciriy to say that it is taking too simplistic an attitude towards the issue. Sir, here we are faced with a situation where Punjab continued to reel under terrorist violence. Panic stricken people were fleeing the State. It was a reign of terror that ran across the length and breadth of the State. No right thinking citizen could gather the courage to stand and speak out. The terrorists, 'by their latest tactics, had in fact given the impression that it was not the writ of the Akali Government but that of the terrorists that ran the State.. (Time Bell rings) It was, Sir, in these circumstances that this unhappy decision had to be taken to promulgate President's rule in the State. It was taken because the Akali Government had forfeited the confidence of the people and lost all moral authority to continue in office. Avarice and greed jaundiced their vision and afflicted their thought and action. The inaction of the State Government, rather the total lack of political will, to meet the situation made the Punjab tragedy a piognant one, though every tragedy has its own tale sorrow and suffering.

Sir, one ha[^] t₀ make no effort to perceive the nightmare that every Punjabi was passing through. An environment had come to prevail where even' petty criminals were emboldened t₀ defy the rule of law with contempt and no right thinking Person could challenge them. It was at this stage that when a wave of insecurity and fear swept the State and the State Government did little to contain it that the Centre had to decided to act. It could no longer be a mere spectator to the gory events that continued to rock Punjab and threaten to tear apart the State, a straegic border State. In such an extraordinary situation it was the duty of the Central Government to

rise to the occasion and assure the people of Punjab that no conspiracy would succeed to strike at our polity. The Central Government has done well Jo give this hope to the people.

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Sir[^] I would conclude by saying that this is not an end in itself. This is the beginning of a fresh endeavour to see that conditions Sfie created that bring about normalcy to Puniab. that Puniab once again pursues its path of progress and prosperity, that no force whatever is permitted to' play havoc with Punjab.

Incidentally, while referring to this commitment in the President's Address, one hon. Member from the Opposition said that the Central Government is going back on it. With all respect, I would submit that the Central Government is fulfilling it, commitment to that effect. If there was an occasion when the country felt that there Was need to strengthen the hands of Mr. Barnala the Central Government did it. But if we feel that such a situation has arisen where, basking in the reflected glory of the Centre, the State Government is not willing to do anything for the State and that Government ought to be dismissed, the Central Government has rightly taken v that action.

SHRI VALAMPURI JOHN (Tamil Nadu): Mr. - Vice-Chairman, Sir, I agree, • and we do admit, that the situation in Punjab is grim, and sometimes it seems it is too grim for words. Sir, as a party we are one with this Government in its valient battle, t₀ fight against terrorism. We are always extending our unqualified support to this Government in fighting the hydra-headed monster of terrorism. At least "there is a justification that in violence there is a display of heroism and valour,. But terrorism is a senseless violence, because there is only a display of cowardice. So, we are one with the Government in fighting out this strange situation that, hats arisen in Punjab. But I would like to observe

that the imposition of President's rule in Punjab at this point of time in this situation is an extreme step. It is an extreme step in the sehStTthat the Members of the opposition'partios have been Baying that there is no abnormal situation that warrants the President's rule. Had you been vise enough, you would not have stepped into the shoe's of the Akali Government. What you would have done was to place the terrorists on the one side. The practical wisdom--tells me that in Punjab you should have strengthened the hands of Mr. Bamala his Ministry. You should and made the Akalig and the extremists have fight against each other. Instead of doing that, you have removed the AkaBs and you have taken the place of Akalis. Now 5<ni are

fighting with the extremists c irectly.

I would like to remind you that in' the same deteriorating 'situation that exists in Punjab today, you have said earlier that you have been fighting lerrorism through the instrument and authority of the Barnala Ministry. How you have lost your faith in this instrument. Now you say that you are going to fight directly. You have created a difficult situation for your, self. I would like to say that this fa going to be a losing battle for you. You are not going to win the battle. Instead of making" these two factions, these two warring principalities fight it out, amongst themselves, you have taken the position of the Akab Government. You have creat-fed a difficult situation not only for ' Government but'for the country. We say that there was no "abnormal situation. Shri Samaf" Mukherjee haci said that only 16 were killed. When he said that only 16 were killed, some Members from the ruling party took very strong exception to it and repeated 'only'. I would like to ask a very specific nuestion. I am tinsih) this ciuest'on for clarification! Who are these 16 people wW have been killed? Are they "fundamentaUnder Article 356 of the Constitution to the State of Punjab

lists? Are they men from tile pro. gressive forces? Are they political agents? Are they civilians? Who are they? I pose this specific question because every paper has said unanimously without~even a single excepti&n that all the 16 people'who have been killed are or the people who have been harbouring terrorists. This is what they say. (Interruptions) If they are the ter 'rorists or the people who have been harbouring terrorists, then instead of dismissing the Barnala Ministry, you 'should have supported him because he has done what is right. I would like to ask "a very specific question. Who are these 16 people who have been killed? I would like to ask this way specific question. Again I say that we are with this Government. If you take a sensible step to fight terrorism, we are with you. . Even the other day, Members of your party were attending big rallies. The report was that lakh. 5 of people came. There was a kind of unqualified support from the public. The Government says today that though there is no specific announcement about it, we find from newspapers that there was no support from the people. Barnala has not galvanised them. He has not Utilised ptroperly. Now only the rallies have been conducted. Now only the people have been enthused. But this problem has been there in Punjab for the last two or three year or" even much before that. This period of 25 months tackle this problem. You is not enough to do not think that you can solve this problem all of a sudden, within an hour. I am asking a very specific question. Though it looks apparently hypothetical, this is not a hypothetical question. Because vou found fault with the Barnala Ministry and because you thought in your wisdom that the Barnala Ministry will not be capable of combating terrorism in Punjab, you have removed him. But, now, I am asking you because you have taken the reins of administration in Punjab,

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. [Shri Valampuri John] Suppose from today there are increased number of murders and killings and increased terrorism, in another two months, in the next Session suppose we pose the same question to you, will you get yourself dismissed? H(/w can' you have two yardsticks? What is sacred to one man is sacred to all. Only on this reason that the Barnala Government is- not capable of hhting terrorists, you have dismissed him. • When you have taken the reins in your hands, supposs tomorrow—it is not a hypothetical question at all, it is not a hypothetical thing at all; it is going to happen, I tell you—suppose tomorrow you are not able to contain the situation, will you get yourself dismissed? Dismissal is not an answer. (Interruptions) Dismissal is not an answer. It is undemocratic. We are one with you, we will support all your positive steps. We are one with you in combating this kind of terrorism. Terrorism must be put down tooth and nail. I acc'pt it. But it is an extreme step because as the other State parties, we will say that imposition of the President's Rule in any situation anywhsl-e in this country is only a temporary liquidation of democracy. Tt is a death of democracy'. I would like to submit that you can kill a snake, but you cannot set fire to a temple to kill the snake'. Thank you.

SHRI PARVATHANENI UPENDRA: Mr. Vice-Chairman, Sir, this Government gets panicky and resorts to desperate measures whenever there is a crisis. The whole day it rakes up its brains, does not get a solution and at midnight it reaches a solution, rushes to the Rashtrapati Bhavan and resorts to this kind of a desperate measure. This imposition of the President Rule brings the whole Punjab situation to a full circle. Starting from October 6, 1983, when the seventh President Rule was imposed in the State, to this day so many things have happened in that State. And we have reached the same point once again. It is an admission of the

defeat of this Government because it has many measures during the resetted to so last four years, and ultimately it has to admit its failure. It is a culmination of all its blunders starting from the Bluestar Operation. Today they are 'reaping the consequences and they do not know what to do and, therefore, they repeat the same thing which they can find, the imposition of the President's Rule, as if that is the panacea for all the ills.. They forget that it was during the last President's Rule itself that the Punjab problem took a bad turn. It was during that time that arms were smuggled into the Golden Temple. It was' during time Bhindranwale was built up to that stature. And what do you want to achieve by again imposing the President's Rule there? Whai, do you want to do? What Mi. Barnala could not do with your support do you want to achieve now? You have not spelt out what you want to do now. You have put a DGP of vour choice. You have put a Governor there who did not function as a mere Constitutional head there, but functioned as a Governor the President's Rule. He took under abnormal interest in the day-to-day law and order affairs. Nobody objected. Even the Opposition parties did not object because the situation warranted that. You had put military forces there: you deployed military there. You took all the powers. You passed a numbeV of Acts in this Parliament, and you took several powers, special powers under Article 249 also much aj?ains(the wishes of the majority of the parties on this side.,. It only reminds me of the desperate efforts of an impotent man. trying for potency pills, and he does not know how to use them. This is the position of this Government. It does not know what to do with the powers it has already acquired: but it wants more powers. So far, they were keeping the guns on the shoulders of Mr. Bamata as a buffer. He was acting as a buffer, and they will face the music today. Tomo'rrow when they confront {he extremists directly, it will be a fight

between the Central Government and the local people, I am warning you that such a situation will develop, and you are leading to that. We have warned you previously also in this House. "Don't, for God's sake, resort to this step. Whether Mr. Barnala is efficient or inefficient; we are not concerned. You cannot do better than that, and if you resort to that step, you are resorting to a dangerous step. You will go into direct confrontation with the extremists. It will be a fight between the Centre and the extremists, & sort of civil war". And you are encouraging that. You are going fcr that. You will repent for it in course of time. That is my feeling. We warn you and you are not listening to that. What can you do now which you could not do so far? You have not done a single thing to support Mr. Bsrnala politically. All along, you have treated it as a law and order problem. Have you done anything to strengthen his hands politically? You krow he is a moderate. But you have done everything to weaken him instead of strengthening him.

Punjab Accord is a dead letter. You have not implemented even one aspect of Punjab Accord, and you divided the Akali Dal. Can you deny that? It was one of your Ministers, who is out of Cabinet now, who encouraged Cf'pt. Amrinder Singh and Sukhjinder Si-. gh to divide Akali Dal. Can you deny that? He is out of your Cabinet now., (Interruptions).

SHRTMATI AMARJTT KAUR: It is wrong.

SHRIPARVATHANENI UPENDttA; You divided. Akali Dal. You encouraged its division because you wanted it to depend on your support to survive. You wanted a puppet government and you divided Akali Dal, end you encouraged Barnala to ignore Badal group, and he Is now Veaping the consequences of his relying on . your support. And that was a mista'ks committed by Mr. Barnala also. I am sure about that. You are responsible for division in the Akali Dal.

There is no doubt about it that you encouraged Capt. Amrinder Singh and 'Sukhjinder Singh... (Interruptions)

SHRI PAWAN KUMAR BANSAL: They might have disclosed it to you. I hope you don't make unsubstantiated charge.

SHRI PARVATHANENI UPENDRA: We are completely against extremism, violence, fundamentalism and all that. But this is not the way to tackle the situation.

And I am surprised, Mr. Vice-Chair man, to read the Governor's report to the President. It is an atrocious report. I never expected a Governor like Mr. Siddhartha Shankar Ray, with all his legal acumen, would send a report like this. It is self-condem-nation, and condemnation of a popularly elected government. Only yesterday we discussed the role *of* Governors. 1 will read two or three paragraphs and you will understand to what extent the Governor has gone to condemn a popularly elected gov-enment.

"what made matters worse was the deep involvement of some of the Ministers in the present Cabinet and their relations with the terrorists/ extremists and the unwarranted attempted interference with police activities particularly at the District and Thana levels by them and some of the leading members of the nuing party."

This is one charge. Then, it goes on:

"Corruption has also become rampant _____"

us if there is no corruption in the Centre.

and money is being taken .. "

TOE MINISTER OF STATE IN TUB MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM); There is no corruption only in Andhra Pradesh.

SHRI PARVATHANENI UPENDRA: money is being taken for the passing of a number of orders including orders for transfers, postings, and employment of 5. 00 PJW. people by some of the Ministers and their relations and or associates, as well as by certain Chairmen of important Government Corporations/undertakings.

It is quite clear that the ruling party and its Government have no political will to combat truly and seriously either the fundamentalist movement or the growing and unabated terrorism and extremism and have become quits incapable of even assuring effectively far less safeguarding the basic fundamental rights guaranteed under our Constitution.

The State Government indeed stands today as a mute spectator when tena and thousands of people here cannot even carry on their ordinary avocations of life. There is total chaos and anarchy. "

Sir, I want to challenge this Government to prove -these charges because these are serious charges. You are charging the erstwhile Ministers with complicity with the extremists and you are also charging them with corruption. It is your duty to prove these charges and I demand that a Commission of Inquiry should be constituted by you to prove these charges. (Interruptions).

Then, Sir, tnere is another funny thing which I myself could not follow. I do not know how Mr. Siddha. 'tha Shankar Ray could write such a tiling.

says:

"All the fight that is being put up, for example, the killing of Jarnai! Singh and another in an encounter this morning at Sargrur, in fact, is by certain sections of the 11 lice under the le?dership. ->" th-» Pirtrtor-General of Tolice tt. d not because of any leadership or assistance or encouragement from the Government. "

In the case of one single instance where there is success, it is due to the leadership of the DGP and for all the failures, Barnala and his Ministers are responsible. If you want to attribute success or failure, attribute it to one individual. Either you blame the Government or you blame the DGP. In one instance, you give credit to the DGP. Of course, it may be due. He is an efficient officer. I am not disputing that. But for all failures, you are blaming the Government. Why don't you give credit to the Government also for this?

SHRI JAGESH DESAI (Maharashtra): What is wrong if it is mentioned in the report?

SHRI PARVATHANENI UPENDRA: This is the type of the report on the basLs of which the Government has come to the conclusion that President's Rule is inevitable there.

SHRI M. S. GURUPADASWAMY: If there is corruption, the Legislature is there.

SHRI PARVATHANENI UPENDRA: I think, you are now entering into a dangerous situation there. As I said already, there is going to be a serious situation developing there, because you have removed the moderate elements. You have thrown them among the extremists and whatever moderate influence which they were exercising¹ on the people, on the extremists, will no longer be there. The situation is likely to turn worse and the Central Government has to take full responsibility for this. Therefore, you have to reconsider the whole matter. You have kept the Assembly in suspended animation. I hope, better sense will prevail and you will restore popular rule as early as possible. I hope, you will reconsider this when you foresee the dangers which are going to come to Punjab and the country: Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri AdvanL

SHRI LAL K. ADVANI (Madhya Pradesh)-; Nobody from that side.

!>HRI P. N. STJKUL (Uttar Pradesh): Ycu are supporting it.

SHRI LAL K. ADVANI: Mr. Vice-Cl. airman, Sir, I rise to extend my party's support to this Proclamation, but with two very strong reservations. I have only to spell out these reservations. It would be the principal task before me in my speech. Of course, in addition, I would also like _to deal w th the issues raised by my colleagues an the opposition. Their views I greatly respect because they are views born out of an honest conviction; there is no expediency or opportunism about them. I differ with their evaluation of the situation. Sir, when they referred to the praise that was boing showered on the Chief Minister, Mr. Barnala, only a couple of months buck, they very right. They quoted no less than the President's Address which is the most authentic document reflecting the Govern, nient Government's views and that was the evaluation about the Chief Minister at that point of time, just three months back. In fact, I, have with me even the subsequent evaluation. It is in reply to the President's Address. And the Prime Minister says: "What we stood for the support that we have given to the Government of Puniab. tod^y after a long time is bearing fruit when we see that forces of secularism for separate religion and politics are standing against factional tendencies, together against terrorism, aeainst fundamentalism, against the forces 'vhich are out to destroy the country." This is Prime Minister Raliv Gandhi-speaking on March 3, 1987.

SHRI JAGESH DESAI: It was two and a half months back.

SHRI LAL K. ADVANI; Yes, yes. Therefore, I want someone to explain to me what has harmened between this point of time and today.

So far as I am concerned, I have been of the view, at least since December, 1986 that in Punjab there are no soft options. I entirely agree that normally a democratically elected Government should not be dislodged. Normally, they should be allowed to rule as they are, with all their shortcomings, including corruption, indeed. Let me refer to the Governor's letter. Principally, the charges made against the Barnala Government are four.

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The first one is on page 2. It says that "there was not only a parallel authority working in the State by the fundamentalists and/or the extremists in the temple and the gurdopposed to the waras as Puniab Government Secretariat at Chandigarh but terror stalked the land and fear, abided in almost every heart with the inevitable result that migration and the subsequent communal tension and bitterness commenced again. " This is the charge number one. Of course at the beginning of this remark, perhaps, in order to justify and give Mr. Chid-ambram a point to make in reply to query the Governor ha. s said "from about the middle of April 1987. " As if there was no terror earlier and it is only from about middle of April, 1987 that suddenly terror started stalking the land. I can give you instances after instances in the last one year, starting with Muk-tsar in July-August last, thereafter General Vaidya's hatya. thereafter attempt on the life of the Prime Minister and of Mr. Ribeiro, thereafter the bus carnage in Hoshiarpur. There are so many instances on the basis of which any Governor could have taken the s£. me stand, terror^sta^king th_R land and about a parallel Government running there. What 1* contained m the Governor's letter or Governor's report has been Governor's view since a long time. If today New Delhi has taken a decision it is not based upon the Governor's report, rather Governor

[Shri Lai K. AdvaniJ

»port is based upon New Delhi's decision. When New Delhi came to the conclusion that President's rule has to be imposed, his views have been penned down in the shape of this report.

SHRI PARVATHANENI UPEND-RA: It is always like that.

SHRI LAL K. ADVANI: It is not the Governor alone who has been holding these views. I have with me a debate held in this House. Before I refer to it, let me first bring out all the four charges. Number one, as 1 said, is the parallel Government, terror stalking the land. Secondly, the deep involvement of some of the Ministers in the present Cabinet and their relations with the terrorists/extremists and the unwarranted attempted interference with police activities, particularly at the district and thana levels by them and some of the leading members of the ruling party. The third charge is and which I think is the most crucial charge¹ and the most important charge, which certainly justifies imposition of the President's rule which is that the ruling party and its Govt, meaning the Akali Party, have no political will to combat truly and seriously either the fundamentalist movement or the growing and unabated terrorism and extremismm and have become quite incapable even of assuring effectively, far less safeguarding, the basic fundamental rights guaranteed under our Constitution" etc. etc. Its writ has ceased to run in large areas of the State, particularly in almost all rural areas. The State, Go-Ternment indeed stands today as a mute spectator when tens of thousands of people here cannot carry on their ordinary avocation of life. " The last charge is that of cornrotion. I endorse these charges. When I say that I endorse these charges, I find that in August, 1986 the first three

charges are contained in a speech made by no less a person than Mr. Buta Singh, the Home Minister of the Government of India. These very three charges—namely, that there is terror there, that a parallel government seems to exist there and that which I have described as the most crucial charge—that the present Bar-,, nala Government lacks the political will to deal with the situation

My colleagues this side should not be surprised that only two months back Government showered praise on Shri Barnala and today they are dismissing Shri Barnala and accusing him of being totally incompetent, of heing the villain of the piece. I heard -Shri Darbara Singh described him as totally incompetent. "He is a lawyer, even then he does not understand this, " something of that kind* he said. I could not follow his Urdu properly but I tried to understand from Virendraji. But this kind of conduct by the Government of India need not surprise my colleagues. In many circuses, some artistes specialise in somersaults. I believe that this Government and this party have an incredible capacity of doing political somersaults. They did it in Jammu and Kashmir. They have done it now in Punjab and they may do it again in Punjab. Something that happened in Kashmir could well be repeated in Punjab also.

SHRI PARVATHANENI UPEN-DRA: That is the game.

SHRI LAL K. ADVANI: In the political arena, you should give them the capacity and admir_e them for that, they can stage somersaults of this kind. But the cost the country will have to bear because of the peculiar situation in Punjab is going to be immense, unless our perspective is clear.

I remember when I said way back In August, 1986 that despite the fact that in this opposition I am in a minority, I am going to support the Government's case for a security zone, all of my colleagues said, you

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doing a wrong thing; once you allow them to encroach into the field of State autonomy, they are going to do it everywhere. And they told me, perhaps you do not hav a government of your own, therefore, you can afford to do it. i believe that State autonomy is important but far more important is the integrity and security of the country, and it is this that prompts me to support the Government 'on the security zone issue. This prompts me to support Shri Buta Singh when he tells me that this present Government lacks the will, it does not have the political will.. 1 wouM like to quofe my colleague Mr. JasWant Singh. He had spoken in that debate and he had listed a number of laws that Parliament had passed in order to meet the terrorist' threat. He listed fifteen different laws in all. And Mr. Buta S; ngh replied; "Shri Jaswant Singh brought out a list of 15 Acts through which we could deal with this kind of situation. Sir, laws are there; no denyng it. But, Sir, that law in the statute book itself will not come \to the rescue of the people. There has to be a political will, there has to be a determination and there has to be an adequate organisational set up in the field itself which is committed, which is prepared to die for the security and integrity[^] of the country. It is that thing which is lacking". Therefore, we supported this security zone, proposal. Article 249 was invoked for the first time in the history of the Rajya Sabha, at least after 1950. Shri Buta Singh -also said: Another Act was mentioned by Jaswant Singh] i, and this was the Anti-Terrorist Act. This Anti-Terrorist Act can also be implemented only if there is a political will and if the authorities are allowed to operate without any hindrance, without any political interference. Sir, may I bring to the memory of this august House what happened when we tried to demolish, the hideouts of fie terrorists in one of the most dargerous areas in Punjab called Mand? It was an accusation made then, that half of the Cabinet of the present State Government issued siatements aganst this operation which was to protect the country from these dreaded terrorists. Sir, this operation was ridiculed. The Chief of the Police was himself ridiculed personally by no less a person than a Cabinet Minister.

Sir, why am I pointing out all this? What does this Governor's report contain apart from all the allegations that were made against the Bamala Government in August., 1986 by the Home Minister himself 'n this House and on the basis of which he sought this House's permission lo pass a Resolution under article 249 and create a security zone? Till that point of time, my party had not demanded President's rule. It was only in the month of September that I started demanding it. You have taken from this House, I said sanction for the creation of a security "zone. Where

is that. What has happened? You accused the Barnala Government of being flat-footed, being weak, and lacking political will. My charge against the Central Government is: you lack the political will. If the Barnala Government is opposing it, • let it go. But you have taken sanction from this House. Why have you developed cold feet? In September or October, for the first time I made the statement; if because of implementation of this House's Resolution for the creation of a security zone the Barnala Government wants to go, -let it go. That was my phraseology. It-was only in the month of December that my party for the first time came to the conclusion-seeing the continued. murders, killings, day in and day out, of people who are opposed to terrorism, whether they are Sikhs or Hindus that President's Rule must be imposed!

own Party, from the Communist Party and from the Congress Party, we have lost valiant people—party workers. Many of our activities in Ibtiri Lai K.. Advamj

the field have been killed. In the month of December my party took a stand that in Punjab there were no soft options left. My assessment was that—Barnala was being conti-* nued only as a shock absorber. The Government's evaluation is no different from mine. My colleagues from the Opposition differed from me. Even today Mr. Gurupadaswamy has said that Punjab is a political problem. I disagree with him.

Punjab was a political problem till three or four years back. Whet) those tripartite had conferences, I was totally convinced that if the consensus that emerged from tripartite conference had been imple mented the law and order problem also would have been solved. It was a political problem till then. Today it is not a political problem-certa inly not. The political ingredient of it is very small. It is not even a law and order problem. We have a very serious law and order problem, much serious than that of Punjab, in Bihar, in TJttar Pradesh. This is much more than a law and order problem; this is a threat to the unity and integrity of the country. It is far more than* a law and order prob lem. It'is. therefore, that we depar ted from the normal S t-no encroachment in State autonomy, no dislodging of an elected Government. Alsq, we pointed out to the Govern ment in December, 1986 that the Barnala Government did not have even a majority; it was continuing because of the Congress (I), so only that when you remove, this Govern ment you cannot be accused removing majority Government. Do you realise the irony that today when you have actually brought in the proclamation, you are removing a majority Government, which charge could not have been levelled against you in December last because it was being sustained only by you? At that point of time, I remember, j said, 'You are not going to remove the Barnala Government today because

serves as a shock-absorber. When a Hindu is killed by the terrorists, the Hindus feel angry against Barnala, not Shri Rajiv Gandhi. When a against terrorist is killed by the security for ces, the Sikhs feel angry against Mr Barnala, not Shri against Raiiv Gandhi. So, he acts as a buffer bet ween the anger of the people and the India. " Government of I also said at. that time, "Because your assessment is no different from, mine, you are also going to remove Mr. Barnala and you will President's rule, but you will do shortly before the Haryana elections. This is exactly what you have done. I agree entirely with Bansalji, I think he is right, that after all it is going to pay, and it could have been' done a day later, and further more. people are not going to be deceived by this. That is true. But today the situation in the party and the Govern ment is that

• SHRI PA WAN KUMAR BANSAL: I did not say, "People are not going !o be deceived by it. " I said, "If we had Haryana elections in mind, such steps could have been taken at any time, we knew that the Haryana elections were taking place on such and such a date. Therefore, we would not have supported Mr Barnala earlier" That. is how I put it.

SHRi LAL K. ADVANI; Very good.

SHRI RAM AWADHESH SINGH (Bihar): You had no other option.

SHRI LAL K. - ADVANI: I would only say, because of the manner in which you have done, the time at which you have done it, your motives have become susect. Your bona fides will be questioned. It is because of this that think that much harm is going to be done to the cause of national integrity that you want to support.

Sir, I would like to conclude. Let it be understood that if the imposition Of the President's rule is the only thing in your mind and you think that in this way the Punjab problem if* going to be solved, you are delu-

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ding yourselves. In fact, I said ihQ same thing the other day when some Ministers started speaking in very blowing terms about the allparty rallies that had been held in Puniab recently, in those all-party rallies, my party was in a minority of one when we said, "We are not going to support the Barnala Government. We-are going to speak against the terrorism. These rallies are being held order to convey to the people that so far as the terrorists are concerned, all political parties are united. Therefore, we are going to participate in it. " All the others who used to support Mr. Barnala were saying, "Mr. Barnala is a valiant knight in shining armour as it were, fighting the fiends of fundamentalism. " This was the trend and tenor of the speeches that were made. Wwe were the only ones •who were of the view that President's rule should be imposed. We did not support Mr. Barnala at any stage. Of course, we said, "To the extent Mr. Barnala had shown some little courage in standing against the high priests Of the Akal Takht, we appreciate his stand. That is all. "

But I would like to know from the Government, on this occasion, what else it has in rnind, whether it has any thing else in mind apart from imposing President's rule. 'And I would suggest that the. sanction that you took in August last from this House must be implemented without delay. A security zone all along the. border must be created. After all, we cannot keep on shouting about Pakistan helping the terrorists, sending infiltrators into the country, but doing nothing about it. Now that you have taken this step, you ha^e decided to go in for direct intervention, let this be done without delay. Now it is within your field.

Secondly, I have always been of the view that one of the basic flaws in our handling of Punjab has been that after 1984 when the State was tinder the President's rule, a very strict scriening which should have been done, was not done. Cleansing

process of the administration, of th* police set-up should have started then itself to ensure that we have a proper machinery. Now that is something that you have to do.

At the same time you have to ren. cve some irritants. There are irritants. You cannot keep on saying over and ov. er again that the question of the Jodhpur prisoners is going to be reviewed. You have to come out with categorical facts saying this is the position and undertake the review process immediately. I have always maintained that there should be three categories. Those of them, who are guilty, about which we have evidence, prosecute them. Those, who are innocent, release them. The there is the third category may of those, who, we suspect, are guilty, but we have no evidence. I think security lays are intended to deal with such people. But you cannot go on endlessly saying that the matter is being reviewed; we will do it soon etc. etc. So, also on the 'question of the 1984 riots, the people who are guilty have to be punished. If till this day not a single person has been punished, you cannot create; ontfdsnce arcr. r. if the people

I am criticised and my party; « criticised for suggesting the use of the army. I am unable to understand this inhibition about the deployment of army to assist the civil authorities in. a situation like that in Punjab, we do it in much more ordinary cases vin Ahmedabad, in Delhi or elsewhere. where there is law and order situation and which the local police 1 = not able to deal with it, or which wi are not able to deal with even wit! the assistance of para-military forces. Why should there be any inhibition about the use of Army -n Punjab? Is it only because of 1984? If that is the inhibition, I think that has been a principal hurdle in dealing with the situation in Punjab. This inhibition must be shed.

The Deputy Chairman in the Chair '.. Lastly, this vague repetlontlop

[Shri Lai K. Advani]

the charge that the Punjab problem has been the or America's intervention result of Pakistan and that they are promoting terrorism Punjab, assisting the terrorists, the extremists etc. should be abandoned- I demand that there should be a white paper on foreign intervention in Punjab. How foreign powers they be, have been trying to promote terrorist violence in Punjab of assisting the terrorists extermists in Punjab. On that issue I demand a White paper.

With these words I once again support the President's proclamation, but with the strong reservations which I have voiced.

श्री राम अवधेश तिहः (विहार) : उपसनापति महोदया, ऐसा लगता है कि जब बन्दर फैंग जाता है जाल में तो जितना हाथ-गांव चताता है उतना ही भ्रोर फेंडना जाला है। (व्यवधान)

श्री विश्वजित पृथ्वीजित सिंह: (महा-राष्ट्र): जाज आपने सत्य बोला है। (व्यवधान)

श्रीराम ग्रवधेश सिंह: मैं यह इह रहा था ि लव नोई बन्दर जाल में फीन जाता है तो जित्ता वह हाथ-पांव चनाता है उतना हो फॉर्सना चाता है। यह भारत नव्यार, यह राजीय गांधी की .सरकार . . .

श्री विश्वजित पृथ्वीजित सिंह: भारत सरकार को जाल तो बहुत बड़ा है।

श्रीराम प्रविधेश सिंहः वह जाल में कें। नकी है और जितने हाथपांक चलाना चाहता है निकलने के लिए उतने हा फसतो जातो है। शुरू से ही पंजाब समस्या पर जो कुछ चर्चा हई, जो कुछ भारत सरकार ने हाथ-पांच मारे, उतनी बार यह उसमें फॉसतो गई है। प्रेजोडेन्ट रूल पहले भे वहां पर हुनाथा, तब भी उसका समाधान नहीं हुआ। उसके बाद सरेन्डर करके समझीता हो गया लॉगोवाल

से फ्रांट इं। तरह से एः रास्ता नि गला गया हि अपालियों के हत्य में, अवाला दल के हाथ में हुन्त द' आय लाकि ग्राल दल के ला। वहां के यहालियों से लड़:र ग्रापस में निपट सकें। यह रास्तः भारत सर्धार ने निराधा। लेकि फिर भे कोई समाधान नहीं नि अल .सके। अब ग्राप फिर प्रजंडेन्ट रूप नाग करने जा रहे हैं। लेिन प्रेजीइन्ट रूप से कोई रास्ता नहीं निकल साता है। सिनेमा का एवं गाना है:--- हीं पर निगाहें, वहीं पर तिथाना । यह पुराना गाना है ... (ब्यवधान) । आप लोग मुझे बोलने दाजिय। निशाना है हरियाणा का चुताब । ग्राप समझते हैं ि पैंाब में राष्ट्रपति शासन लाग करके कुछ अच्छा रिजल्ट निःल सन्ता है। मैं यह कहना चाहता है कि यह होने वाला नहीं है। इस तरह से बन्दर अपने हा वाल में फ़र्रेस गया है। ईराडी मीशन की रपट आपके पास आ गई है। पाना के बँटवारे के सवाल पर हरियाणा में जो ग्त्यमगुर्था ही रही है, हरियाणा -को जनता पाना के बँटवारे के सवाल पर जिस प्रकार से खड़ी हो गई है, और जिस प्रकार से वह बांग्रेस को परास्त करने के लिए तैयार हो गई है उसी के लिए प्रापने गंजाब में राष्ट्रपति शासन लागू विया है। यरनाला साहब शायद इस बात में न आ जाय, इसलिए आपने पंजाब में राष्ट्रपति शासन लाग विया है। ईराडो समीशन को रपट आपके पास ब्राचकों ई। उसको सैरलार ने पढ़ मो लिया है। मैं यह चार्ज करना चाहता हूँ कि कमी गुन को डिक्टेट ियाँ गया है कि इस तरह को रिपोर्ट पानी के बंटवारे के संबंध में हरियाणा के पकार में दो जाय मझे भारी डर है कि हरिवाणा के पता में पाना देने का रिपोर्ट ईराडो कमीशन में है श्रोर इस बात को जब बरनाला की पोपुलर गवनमेंट के सामने रखा आएगा तो सरकार पर दबाव पडेगा इसलिए उस दवाव को कम करने के लिए यह राष्ट्रपति शासन लाग् किया गया है। इसके अलावा इसका कोई दूसरा मक्सद नहीं दिखाई देता है ... (व्यवधान)।

श्री तत्वपाल मलिक (उत्तर प्रदेश): क्या आप हरियाणा के खिलाफ बोल रहे 意?

श्री राम ग्रवधेश सिंह : मै तो आपके खिलाफ बोन रहा है। अधने पंताब कर पोपूतर गवनेंमेंट को इसलिए भैंग कर दिया लि ईराड वमा मन के जो रिपोर्ट ग्रात वाल है, वह ग्रमा ग्रापके सामने है, हमारे सामने पेण नहीं के गई है, उसमें जो पान के बँटवारे का सवाल है, उसको हरियाणा के पदा में बदना गा। है जोर जगर गैं। व में बरनाला गवर्गमेंट रहे। तो उसकी जवाब देने में दिकात हान ।

धी सस्प्रवाल मलिक : आप चाहते हैं कि हरिय णा को पान न विया जाय ... वयवधान)

भी राम अवधेश तिह : हम चाहते हैं कि हरियाणा को मा पाना निले। मेरा कहना यह है विहारियाणा को जनता पाने के लिए जो लड़ाई लड़ रहें है श्राप उस लड़ाई को भोड़ एर दूतरः दिणा देना चाहते हैं। बिना किसी कारण के तारकालिक लाभ के लिए प्रापने कहा की पापूलर गवनमेंट को भंग किया है और उस पर तोहमत लगाई है जब कि दो महीने पहले आपने उसकी बहादरी का सटिफिकेट दे दिया था। भाग तक हिन्दूस्तान के ससदीय जनतंत्र के इतिहास में कभी राष्ट्रपति के महं से किसी मुख्य मंत्री का नाम लिवाकर यह नहीं हुआ है, किसी सुबे कीं सरकार की प्रशंसा हो गई हो लेकिन बरनाला सरकार का नाम लेकर जो उसकी प्रशंसा की गई ऐसा कभी यहां के संसदीय इतिहास में नहीं हुआ जो किसी मख्य मंत्री का नाम लेकर राष्ट्रपति हारा उसकी प्रशंसा की गई हो । दो महीने पहले ज्वहांट सेशन में आपने प्रेसीडैन्ट के मुंह से जबरिया कहलवाया और उसकी कहलवाने के बाद माज कह रहे हैं कि ...(व्यवधान)

एक माननीय सदस्य : जबरिया का मतलब क्या है ?

. of the Constitution to the State of Punjab

Under Article 356

श्री राम भ्रवधेश तिह : जबरिया का मतलब है जबदेस्ती ... (व्यवधान) ...

श्री देव प्रवाद राय: नेतीहैंन्ट के बारे में ऐसा नहीं कहा जा सकता है। इन्होंने कहा है कि उनसे जबर्दस्ती कहल-व या गया है ... (ज्यबधान) ...

SHRI VISHWA BANDHU GUPTA (Delhi): Madam, I am on a poiiu of . order. Is this in order for an hon. Member to say that something can be done and forced on the President and a statement can be issued? Is this in order o_r not?

THE DEPUTY CHAIRMEN: That is only his view and not a point of order

श्री राम ग्रवधेश तिह : ये जो लिखते हैं प्रेसीडेन्ट उसको पढता है, प्रेसीडेन्ट को पढ़ देना होता है यह तो एक कांस्टि-ट्यूशनल प्रोजीशन है इसमें क्या, डिस्प्यूट है ? यह डिस्पट का विषय नहीं है । द्यापने जवरिया प्रेसीडेस्ट के मुंह से पढ़वाया, लिखकर दिया । ... (व्यवधान) ...

उपलमापित: आप बार बार इसी बात को क्यों दोहरा रहे हैं। ग्राप ग्रागे वोलिये। ... (व्यवधान) ... आप चेयर की तरफ एड़ेस क जिये आप मैंस्बर्स की एडेस मत कीजिए।

श्री राम श्रवधेश सिंह : भेरा समय जितना इन लोगों ने ले लिया है उतना ग्राप दे दीजिये। ...(व्यवधान) ... में यह कहना चाहता हूं कि ..(व्यवधान) ... आप लोग धीरज तो रखें।

उपसमापति: आप लोग आपस में मत बोलिये।

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : आप कीन से लोकदल में हैं।

उपसमापति : ग्राप ग्रापस में मत बोलिए, वक्त जाया हो रहा है। Please don't create any trouble.

[RAJYA

SABHA] Under Article 356 of the Constitution to the State of Punjab

a vry sad spectacle, a sad spectacle

in the sense that this Session is going to end with a note altogether different what it began with. trom At ginning of the Session Parliament tiated a new process for a, solution^ of the prolonged Punjab tangle.. Tite enunciated frame was policy through the President's Speech to the Joici Session of Parliament and at the end of the Session that spirit, that process. is being buried and buried deep this I want to say that the process wiuch was started at the beginning of the Session is being reverse 1 at conclusion of the Sesion. This is paradox. This is a sad and tragic event in the history of India's Parliament.

Coming to the subject, to begin with, I want to submit with all-humility that the Governor of Punjab has levelled a certain charge against Government of Punjab. As a matter of fact, that charge trully applies to them, the ruling party and the Government at the Centre. The charge 1 reter to is that the Governor, Sun Siddhartha Shankar Ray, of Punjab has mentioned that the Akali Government has not got the political' will and determination to combat, to fight terrorism and forces of secessionisnji" In fact, it is a charge that I hurl against them. The very tact that they have reversed the process for a sola-tion of Punjab problem reveals than the Governmnt of India, the ruling party, have got no determination, no political will, to combat the forces of fundamentalism, the forces of secessionist[^] the forces of communalism, the forces of separatism, the forces which are rearing their heads in the name of separate Khalistan. Therefore, the charge is truly applicable the other A side, not as has mention in the case of Punjab Government. I also want to make it clear to this House and through this House, to trie countrymen, that I do not agree with Mr. Advani's prescription or conclusion that the Punjab problem has ceased to be a political problem and

भी राम भ्रवधेश सिंह : महोदया, मैं यह कहना चाहता हं बहुत गंभीरता के साथ कि ग्रापका बहमत है । ग्राप षो चाहते हैं यहां कर सकते हैं, पास करा सकते हैं, इसमें दो राय नहीं हैं। लेकिन जम्हरियत में ग्राप एक करवेशन कायम करिए, एक ग्रच्छा करवेंशन कायम करिए जिससे ग्रागे ग्राने वाली पीढियों को रास्तां मिल सके। यह न हो कि आज आप बहमत में हैं ग्रौर जो मन में ग्राये पास करा दें, किसी की प्रशंसा कर दीजिए ग्रीर कभी उसी को गाली दीजिए ग्रीर इसको बहुमत के बल पर चलने दें: ... (व्यवधान) ...लेकिन आप इस बात को याद रखें कि जो आप यहां कह रहे हैं , जो चीजें माप यहां कर रहे हैं वह रिकार्ड में जा रही है। ग्रीर जो चीजें रिकार्ड में जा रही हैं, उनको आने वाली पीढी पढेगी, आने लोग पहेंगे, और जिस से आप एक ही वात को तोइमरोड कर कह रहे हैं जो ग्राप को सुट करता है वह कहते हैं ...(व्यवधान) तो महोदया मैं, यह ...

उपसमापति: ग्राप वही बात दोह-राइये नहीं । ग्राप ग्रपना भःषण जल्दी समाप्त करिए । 6 बजने वाले हैं ।

श्री राम अवधेश सिंह: महोदया,, मैं यह कहना चाहता हूं कि पंजाब में जो राष्ट्रपति शासन इम्पोज किया गया है, मैं उसका जवदंग्त विरोध करता हं। जिस ढंग से इम्पोज किया गया मैं टस की निन्दा करता हं । मैं चाहता हुं कि इस राष्ट्रपति शासन के खिलाफ देश की जनता सडकों पर खढी हो ग्रीर इन लोगों के खिलाफ जबरदस्त जन-ग्रान्दोलन खड़ा कर के हरियाणा की जनता इनकी चालाकी का जहाब देगी तथा इनको पूरी तरह से शिकस्त दे कर बता देगी कि यह चाल चलने वाली नही है।

SHRI CHITTA BASU (West Bengal); Madam Deputy Chairman, I lise to oppose the motion 1 •which is being statutory discussed in th» House. This Session witnesses today

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Under Article 356 of the Constitution to the State of Punjab

ft has, of late, been completely transformed into merely a problem, of law and order. I reiterate that the Punjab problem has remained a political problem, that the Punjab problem, even after imposition of the President' rule, continues to remain a political Problem, and Madam. If any step is taken only on the basic that it is a law and' order problem, I think, that will only jeopardise the country's unity and integrity.

Now I have got a charge against the Government that the imposition of the President's rule in Punjab is the outcome of an extraneous consideration, not germane in any way to the situation prevailing in Punjab, either in the past or in the future. It, is an extraneous consideration and this extraneous consideration relates t₀ the electoral prospect of the 'Congress (I) Parti' in the ensuing Haryana elections. (Time Bell rings) And, Madam, for me ft has been a very sad thing to observe, that here Is a ruling party whom we cannot replace because of certain political compulsions, places electoral mileage above everything else and considers it a more valuable thing than the unity and intergrity of the country.

Again I charge that this Government is taking a position of compromise with the fundamentalists, communalists secessionist and is taking a position against those very forces which are fighting against the forces of communalism, separatism and is unity in. our country. In this respect, I think I shall be failing in my duty if do not mention the role of the Governor of Punjab. As has been mentioned earlier, the decision has been taken by the Centre and the report of the Governor of Punjab has been tailored to comply with the requirement of the Government The Centre. Therefore, my conclusion is that the decision precedes and the report follows. I do not say and I would not say that the Barn: Government is free from all weaknesses. There were weaknesses and there were vesterday, (rime bell weaknesses even rings). But the Government had -a strategy of its won and the strategy was that the moderates in Punjab's Sixth politics have to be strengthened and they have to be strengthened in the. interest of a soluition to Punjab problem. This very step of imposing the Pril dent's Rule must only be the begin-ing of the end of the role of the moderates in Punjab.

Madam, it is the Prime Minister of our country who initiated the' process of all-party campaign. But it" is a sad commentary that by this act of imposing the Presiden's Rule that role has been negated and this will not help in healing the-wovndp in Punjab.

Lastly, Madam, I want only to seek clarifications on three issue;;.

What is the latest attitude of this Government with regard to the nigh priests now in Amritsar? Is there any change in the attitude of the Government towards them and ii so, kindly enunciate it.

What is the attitude of this Government, in the present context, after the imposition of the President's Rule, towards the United Akali Dal? Has there been any change and, if there is any change, what is the rationale behind it and what is the attitude of this Government towards the move of the Muni and others who, according to me, are pronouncing certain things which only help the high priests and the extremists? I want clarifications on these issues and I think the hon. Minister will clarify these points if he la so pleased^Thank you, Madam.

THE DEPUTY CHAIRMAN: No\ Mr. Hanspal.

श्री हरबेन्द्र तिह हंतपाल : मैडम डिंग्टो चैगरमन, यहां पर बहुत विकार बाज पंज ब के प्रोक्लेमेशन के जार रखे गए, उसको तो मैं सपोर्ट करता हो हं, एक बात जो वार-बार कही गई वह यह थो प्रेजोडेट एड्रेस के ग्रन्दर-प्रेसोइट सहव ने बरनाल । सरकर की तारांफ़ की धौर यह ठोक है, क्योंकि उन वक्त उन्होंने कुछ रेने सोजिड स्टैप्स लिए थे बहां पर करियन्त्र करके जिनमे यह महसून हो रहा था कि अब वहां पर स्थिति को कन्दोल कर सर्केंगे। लेकिन बिदिन द्वी मन्यत ऐसी तिन्एशन डिवेलप हुई कि जो उस वक्त नहीं थी। ग्राडव मो जी ने कहा कि पहले भी वहां पर पैरलल सर-कार चल रही यो या पैरेलल अपलग से कोई चीज वहां पर ऐसी थी जहां से कि बार्डर पास किए जाते थे ऐसा नहीं था । विछले तीन महीने के अन्दर कुछ फंड मैन्टल सोशल रिफार्म्स के नाम पर ऐसे कम किए गए जिससे अब यह स्पष्ट जाहिए या कि वहां पर पैरलल गवर्नमेंट झव चल गई हैं। करीब तीन जिलों में या शायद चार में यह सिचएशन थी इस वक्त की े बरनाला सरकार या पंजाब भरकार की कोई बात कही हुई नहीं चलती थी, जिंतने जब चाहें वे रुपए ले प्राते थे, आर्म्स ले जाते थे स्रीर मार बाते थे। बाई एम टार्किंग आफ हैरोरिस्टस । दूसरी बात जो क्लीवर होकर सामने आईइन विनों में वह वह थी निवित्तम अप आफ निनिस्टर्ज विद देरोरिस्ट्स । यह बात ठीक है, इस बात को महसूस किया जा रहा था बहुत दिनों से, बहुत महीनों से, लेकिन अब तो यह हालत था गई थी कि पंजाब सरकार . . . (इषवधान)

्यी राज ग्रवधेश सिंह : जितने महीने पहले ?

श्री हरवेन्द्र सिंह हंतपाल: दिस इज नाट रेलेंबेंट जो बात आप पूछ रहे हैं।

श्री राम ग्रावजेश सिंह : चुंकि दो महीने पहले ग्रापने बनाई थी। यह कह रहे हैं कई महीनों से मालूम था, कितने महीनों से मालूम था ?

of the Constitution to the State of Punjab

उप तभावति : याप सुनिए । याप जरा बैट जाइये।

थी राम अववेश तिह : अ.प कंट्रा- 🛦 डिक्ड़ो बोल रहे हैं। तो आपको बहुत महीनों से मालूम या किये मिलिस्टर लाग मिलते थे। तो कितने महोनों से मिलते य ?

भी हरवेन्द्र जिंह हं तपाल: लेकिन अब सिच्एमन यह यो कि वरनाला सहब की सरक र के नम्बर दो मंत्री भी बाउनली उस बात में स थ हो गए और अबवारों में भी यह बात छन गई कि वे किसी खास जिनका न म दरवारा सिंह ने गह में लिया जगतार सिंह जो नीन हैरोरिस्टस धे उनको छडवाना चाहते थे। जब यह ह लत हो जाये तो उसके बाद सरकार को कैसे कटीन्य करने दिया जा सकता है ? तीसरी बात यह उभरकर सामने बाई कि डायरेक्ट इंटरफीयरेंस विद द प्रांतस फोर्स, ला-कोपिंग फोर्स के साथ अब बहां के मिनिस्टर कर रहे थे। इसलिए यह बहत जरूरी हो गया था कि वहां पर कोई चेंज आफ गवनंभेन्ट लाई जाए that was the only solution under the Constitution to proclaim President's

एक बात और जो मैं हाउस के ध्यान में लानः चाहंगा जिसका जिक्र शायद किसी ने नहीं किया, जब दो साल पहले या 21 महीने पहले पंजाब में इलैंक्शन्स करवाए गए तो हमारी सरकार ने ही उस वक्त यह इलैक्शन करवाये । आलमोस्ट सारी धापोजिशन इस बात की म्खालफत कर रही थी कि इलेक्शन वहां पर अभी न कराए जाएं। तो यह चार्ज लगाना कि हमने डयली इल विटड गवनेमेंट को, नहीं चलने दिया या नहीं चलने देना चाहते थे यह बिल्कुल गलत है। (ग्यबधान)

श्री राम अवधेश सिंह : यह तो ग्राप लोगों की चालाकी थीं।

श्री हरवेन्द्र सिंह हंतपाल: जव ग्रापको कोई बात समझ में नहीं या सकती तो क्यों बोलते हैं ग्रीर जो कि इतनी लोजिकल बात है। इट इज ए मैंटर आफ रिकार्ड,
यह रिकार्ड की बात है कि सारी आपीजशन ने उस वक्त श्रीपोज किया कि अभी
इनैकान्ज नहीं होने चाहिए। लेकिन यह
हमारी सरकार थी कांग्रेस पार्टी की सरकार
थी जो चाहती थी कि जल्दी से जल्दी
बहां पर इ्यूली इनैक्टिड सरकार बने श्रीर
एस सरकार को बनवाया।

SHRI PUTTAPAGA RADHA-KRIHHNA (Andhra Pradesh): On a point of order. He says that all political parties had opposed the election. But Telugu Desam did not

oppose it. We had supported **mov<! for conducting the election.

श्री हरवेन्द्र सिंह हंसपाल: मैंने यह कहा कि आलमोस्ट सारी आपोजिशन मेरा ब्याल है ब्रालमोस्ट का मतलब समझते है कि क्या है ? मैं ग्रंत में मंत्री महोदय से यह कहना चाहंगा कि आपने वहां पर प्रेसीडेंट रूल लांगू कर दिया, बहत घच्छी बात है, लेकिन इस बात का जरूर ध्यान रखना च हिए कि प्रव सारी की सारी जिम्मेदारी सैन्ट्ल सरकार के कपर आ गई है। आपको इमीडियेट भीर **इ**।स्टिक स्टप्स वहां पर लेने पडेंगे । ेधगर यह वहां पर नहीं लेंगे ग्रीर वहां पर किलिंग्ज को कटेन नहीं कर सकेंगे.. (ब्यवद्यान) तो द्यापके ऊपर सारी जिम्मे-दारी द्वायेगी । मैं सैन्टल गवर्नमेंट से यह कहना चाहंगा कि बहुत जल्दी इमीडिएट एक्शन्ज ऐसे वहां पर लेने चाहिए । जो कि लोगों के अन्दर कांफीडेंस खो चुका है पिछले दो साल से, वह फिर से बने और जो लोग वहां से बाहर निकलना चाहते हैं, माइग्रेट करना चाहते हैं उसके भंदर इतना कांफोडेंस था जाय कि ऐसा सोचना बंद कर दें भ्रीर जो थोडे बहत लोग बहार निकल धाए हैं उनके धन्दर इतना कांफीडेंस द्या जाय कि बह पंजाब वापस था जाए । प्रारंती खुल जायं, जिसमें बच्चे बिना किसी हर के जा सकें, लोग भाना कारोबार कर सकें और यह चीजें हैं रात को बस बंद हो चुकी हैं या बगैर भय

के या वगैर डर के लोग घर से नहीं निकल सकते तो वह चीज रेस्टोर हो जायं ताकि एक नामंल स्थिति पंजाब के अन्दर आ जाय और मैं पंजाब का रिप्रे-जेण्टेटिव होते हुए यह कहना चाहूंगा कि पंजाब वापस, वहीं पर आ जाय जहां पर पहले था, देश के पहले राज्य के रूप में । इन्हीं शब्दों के साथ में अपनी बात समाप्त करता है। धन्यवाद।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): उपसभापति जी, सन् 1984 में जब लोक समा के चुनाव हो रहे थे, उस समय कांग्रेस पार्टी के अध्यक्ष और तत्कालीन प्रधान मंत्री ने देश भर में घम-घम कर के यह कहा था कि शांति के लिए, देश की राष्ट्रीयता के लिए, देश की ग्रवंडता के लिए और पंजाब में शांति के लिए कांग्रेस पार्टी को वोट देना चाहिए भीर देश की जनता ने कांग्रेस पार्टी को बोट दिया और दो-तिहाई मेजोरिटी में कांग्रेस पार्टी को जिताकर यहां भेजा। श्री राजीव गांधी दुबारा इस देश के प्रधान मंत्री बन गए। लेकिन कल जो राष्ट्रपति जी ने अपनी उदघोषणा से राष्ट्रपति शासन पंजाब में चाल किया है, यह न केवल संवैधानिक धाराओं का दूरपयोग है बल्कि इस देश की जनता के साथ, संविधान के साथ और लोकतंत्र के साथ एक बहुत बड़ा घोखा है क्योंकि जो कुछ पंजाब में हो रहा है, पिछले सवा दो साल में पंजाब में हुआ, अव्धवस्था वढी है, चहे झातंकवाद बढा है या बहुत से लोगों की जो हत्यायें हुई हैं या लूटपाट हुई है, उसकी जिस्मेद री से इस देश की कांग्रेस पार्टी, इस देश की सरकार ग्रीर भीर इस देश के प्रधान मंती, अपने को बचा नहीं सकते हैं। मैं आपके माध्यम से उपसभापति जी, इस सदन का ध्यान संविधान के धनुच्छेद 355 की ग्रोर आक्षित करना चाहता है, जिसमें इस बात की व्यवस्था है कि केन्द्र सरकार की जिम्मेदारी है कि देश को बहुय आक्रमण से भीर भातंरिक गडबड़ी से बचाएं--

"Duty of the Union to, protect States against external aggression and internal disturbance—it shall

श्री सत्य प्रकाश मालवीय]

be the duty of the Union to protect every State against external aggression and internal a. ggres-. sion... "

तो पिछले सवा दो साल से पंजाब में यह मांतरिक गडवडी हो रही थी, इण्टर्नल डिस्टर्बेन्स चल रही थी, मैं पूछना चाहता हं कि केन्द्रीय सरकार ने अपने कर्त्तंब्य का पालन क्यों नहीं किया या ? केन्द्र सरकार क्या कर रही थी ? केन्द्र सरकार क्यों सो रही थी ? पंजाब में जो कुछ भी घटित हुआ है या पछले सवा दो साल से घटित हो रहा है, इस स्थिति से बचाने की सीधी-सीधी जिम्मे-दारी केन्द्र सरकार की थी क्योंकि केन्द्र सरकार ने इस देश की जनता से वायदा. किया या कि हम सत्ता में भायेंगे तो देश की अखण्डता बचायेंगे, इस देश में शांति स्यापित करेंगे ग्रीर पंजाब की समस्या का समाधान करेंगे।

माननीय उपसभापति जी, जो राज्य-पाल महोदय ने राष्ट्रपति जी को पत्र लिखा है, उसमें कुछ कानून-व्यवस्था की भी चर्चा की है और उस झोर मैं अ।पका ध्यान आकषित करना चाहता हं, 11 मई, का राज्यपाल महोदय का यह पव है, जिसमें उन्होंने कहा है :--

"Lawlessness, lootings, snatch-ings, Bank Kobberies, burnfeng of shops, IClosks, Khokas; tihe bruta' maiming or murdering of innocents etc. commenced with a renewed vigour making not only many of the Fundamental rights guaranteed under the Constitution illusory but also even the most basic right under • it — the right to lifo nonexistent.

माननीय उपसभापति जी, दिल्ली केन्द्र शासित प्रदेश है, केन्द्र शासित राज्य है। कोई भी दिन ऐसा नहीं जाता है जब दिल्ली में निर्दोष लोगों की हत्या न ो। हो, कोई दिन भी ऐसा नहीं होता

of the Constitution to the State of Punjab

है जब दिल्ली में बैंक न ल्टता हो, कोई भी दिन ऐसा नहीं जाता है, जब दिल्ली में दुकानों ग्रीर सब्कों पर जो दुकानदार हैं, उनकी दुकानों को लूटा न जाता हो, तो मैं जानना चाहता हं कि राज्यपाल महोदय ने जो इसमें इस बात की चर्ची की है, इसमें कौनसी नयी बात थी और क्या कारण नहीं है जिसके कारण केन्द्र की सरकार को भी वर्खास्त चाहिए या केन्द्र सरकार को स्वयं इस्तीफा देकर चला जाना चाहिए। जो सरकार भ्रपने भाश्वासन को पूरा नहीं करती, जो सरकार जनता से वोट मांगते समय दिए गए अपने आक्वासन को पूरा नहीं करती, मेरी भ्रपनी राय. है कि ऐसी सरकार को इस्तीफा देना चाहिए ग्रीर फिर जनता के पास जाना चाहिए जनादेश प्राप्त करने के लिए। सरकार को लोक सभा

भंग करने की सिफारिश राष्ट्रपति 6.00 P.M से करनी चाहिए जो भी भाश्वासन लागों को सरकार द्वारा दिया गया था, उसकी पूर्ति नहीं हो पाई है, इसलिए लोक सभा को भंग कर चुनाव होना चाहिए पंजाब ले मुख्य मंत्री श्री बरनाला को जिम्में-दार ठहराना भौर स्वयं वैहां पर राष्ट्रपति शासन स्थापित करना, इससे बढ़कर इस देश की जनता के साथ कोई धोका नहीं हो सकता , इस देश के संविधान के साथ इसलिए मैं इस राष्ट्रपति शासन का 🦏 घोर विरोध करता हं भ्रीर कहना चाहता हं कि कांग्रेस पार्टी की ग्रांख लगी हुई हैं हरियाण के चनाव में और जो इस समय इन्होंने चना है राष्ट्रपति शासन को लाग् करने का, यह दुर्भावन से ग्रसित है। इसलिए में इसकां विरोध करता ह ।

THE DEPUTY CHAIRMAN: Now th» hon. Minister.

SHRI P. CHIDAMBARAM: Madam Deputy Chairman, I have listened with great interest to the views expressed bf the hon. Members on the Resolution that is now before this House.

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Madam, I can recall two earlier occasions in the um'oiding drama of Punjab where the Government of Prime Minister Hajiv Gandhi was required to take bold •decisions. On each one of these occasions, we wire criticised, taunted, heckled, opposed, and the voice of reason was drowned in the cacophony of dissent The first occasion was in September, 1985 when barely two months after the Punjab Accord was signed, the Prime Minister took the bold decision to hold elections. Save a few parties, the Opposition opposed us. They said that the elections should not be held, they said that the of Punjab were not ready for selfpeople government Nevertheless, we took that decision. And today, at least 1 have the satisfaction that a year and nine months afterwards there are some Opposition parties who ee the wisdom of that decision, yet will not see the unwisdom of persisting in that democratic 6et-up after it has The second occasion was failed December, 1985, when the Akali Dal split. I need not mention the names of parties which wished and prayed, that the Punjab Government will collapse or should collapse. The Congress Party which had fought the Akali Dal, which had lost the election only by less than half a per cent of the popular vote but yeilded a large number of ^eats, thanks to our system of spotting the winner, took another courageous decision that we will support Chief Minister Bar-nala, we will support his Government, w* will not allow that Government to collapse. That was a bold decision. Yet wo were criticised. Today we stand the threshold of another moment in history where we have to take a bold decision. This calls for courage, this calls for sacrifice, this calls for shouldering burdens. this calls for facing adversaries, even facing bullets. In a moment of truth, many Opposition leaders said that vou are taking on a foe, you are takine on a burden which vou under-e^timate Perhaps we do. Bit we take on this fully conscious that wo are assuming unto ourselves a tremendous burden of brineing order to Puniab, restoring peace and harmony to Punjab, br fiVlrsj hack sanity to Pivm'ab, because wo believe that we owe a duty to the people

of Punjab and we owe a duty to the people of this country. We cannot rua away in the face of this challenge.

1 am grateful to Advaniji for supporting us. 1 only appeal to other Opposition pax-ties to stand by us when we take on the gravest challenge that this country has faced since independence. We are willing to take pn this challenge.

SHRI SATYA PRAKASH MALAV1YA: You have failed to meet the challenge.

SHRi P. CHIDAMBARAM: Please bo serious. Now they have said that we do this with an eye on elections. I cannot think of anything more ridiculous. Look at what happened in the last three months. I will not go beyond that. On the 23rd of February, the Government, speaking through the President, affirmed its support to the Government of Shri Barnala. Even on that day we knew that Haryana was going to elections in May or June. Wo could have prepared the ground. We could have added our voice of criticism. Wo could have joined the Opposition parties in running down the Government of Punjab. But we did not. We supported him sincerely, truthfully and in the hope that he will be able to deliver the goods..... (Interruptions).

श्री राम ग्रवधेश निहः ठीक टाइम पर करना चाहिए (व्यवधान) . . .

SHRI P. CHIDAMBARAM: If he sn eaks like this, you have to take action oo that(Interruptions).

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Why do you say that* (Interruptions).

SHRI P. CHIDAMBARAM: You have to take action on that; he is reducing Hto a mockery.....(Interruptions).

SHRI SATYA PRAKASH MALAVIYA: What is this action? (Interruptions).

SHRI P. CHIDAMBARAM: At© vou •upporting him? (Interruptions).

SHRI B. SATYANARAYAN REDDY: Why yo usay of action? (Interruptions).

SHRI P. CHIDAMBARAM: Are you supporting his heckling? Are't you asha med of that? (Interruptions). Mr. Satyanarayan Reddy aren't you ashmed of that heckling when everybody is seriously list ening? Don't join that cacophony.. There must be some voices of reason here: (Interruptions). I can appeal Chair ___ Interruptions).

SHRI B. SATYANARAYAN REDDY: Why do you say of taking action? (Interruptions).

SHRI SATYA PRAKASH MALA-VIYA: What is this action?

(Interruption).

SHRI P. CHIDAMBARAM: Mr. Malaviyaji, you can never cow me down. I am appealing to her ____ (Interruptions.

SHRI SATYA PRAKASH MALA-VIYA: You also cannot cow me down.

SHRI P. CHIDAMBARAM: I have «very right to appeal to her.

THE DEPUTY CHAIRMAN: Order please. Please sit down.

SHRI P. CHIDAMBARAM: Madam, I am not speaking to him. I have every right to appeal to the Chair. I am entitled to be heard without interruption, and I will not yeild my right.... (Interruptions). And if you don't know the distinction between appeal and dictation, I am sorry for you.... (Interruptions). If the hoo. Member doeg not know the difference between appeal and dictation, I am sorry for him. Madam, if he continues to do thai, you will have to take action against him. That Is my appeal to the Chair.. (Interruptions). Of course, I cannot speak his language, nor can he speak my language. We cannot communicate with each other. If he does not understand my language, I cannot help ft. If he cannot understand the language I am speaking, I cannot help it

THE DEPUTY CHAIRMAN: Order please. There should not be any disturb ance in the House when such a matter is being discussed. We are discus sing a serious issue. Don't try to accuse each other.

SHRI B. SATYANARAYAN REDDY: Madam, my only appeal is, you snoulA also control that side.

SHRI P. CHIDAMBARAM: Don't try to paint yourself as a paragon of virtue now, (Interruption) Turn round and ask him, Mrs. Renuka.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Madam, I am oa a point of order.

उपसभापति : मैं आपसे रिववेस्ट करूंगी कि ग्राप गांत रहिये।

थीमती रणुका चौघरी: मैं तो मांत

उपसभापति: ग्राप मेरी परमिशन से नहीं बोल रही हैं। छाप बैठ चाइये।

रेणुका बौधरी : आप कह दीजिए कि पाइन्ट ग्राफ ग्रार्डर मना है ?

THE DEPUTY CHAIRMAN: Nothi hag happened on which you cap raino d point of order. Let the Minister speak.

SHRI P. CHIDAMBARAM. Madam, I was saying that we are on the threshold of taking another bold decision and tho Government has taken such a decision, i am grateful to Mr. Advani and his Party for supporting us. We face a grave crisis. We face tremendous odds. We faw a very powerful adversary in Punjab. I am only appealing to the hon. Members te> look at the events in the last three months and support the Government in this decision.

Madam, what has happened in the last three months? On the 26th of January, in response to a call given by the Damdami Taksal, the Panthic Committee and the

issued by the President
AISSF, there was a Sarbat Khalsa held in the
Golden Temple. The Sarbat Khalsa endorsed

-by the Panthic Committee on the 29th

the declaration of Khalistan made

April, 1986. That was the day when the Panthic Committee practically usurped all the authority of the SGPC and the Akali Dal in Punjab. On the 3rd February, 1987, an edict was issued by the five High Priests directing the Presidents and Jathedars of the various Akali factions to submit their resignations by the evening of 5th February, 1987, as_s a prelude to forging Path-nic unity. It was not an act for forging Panthic unity. It was the first act of destabilising the elected Government of Pun-

'~ jab. On the 5th February, 1987, two days later, the High Priests held Shri Barnala guilty of violating the directives of the High Priests and gave a call to the officebearers of all factions, MLAs and MPs to gave a call to the office-bearers of all factions, MLAs and MPs to. give an undertaking, a written undertaking, to the Jathe-dar of Akal Takht accepting the new office-bearers of the reorganised Akali Party announced by the High Priests. And who was announced as the President? Shri Simaranjit Singh Mann was nominated a_s the President of the new Akali Dal. The five-member Presidium included Shri

"^Vujeash Singh Badal, Baba Joginder li. Thekedar Surjan Singh, Shri Jagdev Singh Talwandi and Shri Geja Singh. On the 14th February, 1987, five AVali Ministers including Shri Harbhajan Singh Stn-dhu handed over pledge letters to Prof. Darshan Singh Ragi. It was the beginning of a clear and open split in the Akali Government. Shri Prem Singh Chanduma-jra dedicated his services for the Akal Takht Sahib for strengthening Panthic unity. From the 14th to 16th March, 1987, a three-day long Hola Mohalla celebera-tion was held at Anandpur Sahib. It was* dominated by the AISSF Guriit Singh faction and the Damdami Taksal. A number of resolutions were adopted at the cele-berations. One resolution averred that no accord less than Khalistan would be acceptable to the Sikhs. Another resolution s«M that the AISSF recogised the five-member Panthic Committee and the five High Priests only, and no other leader or organisation. A third resolution said that tht

struggle for achievement of Khalistan would continue. A fourth resolution appealed to the Khalistan Commando Force to laku suitable action against those police official* who were killing Sikhs in allegedly false) encounters. Resolution were passed warning police informers of dire consequences, warning Sikh preachers of violating Sikh principles and openly declaring that Shri Barlana, Shri Balwant Singh and Shri Racchpal Singh would meet the fate o' Shrimati Indira Gandhi

Under Article i356

of the Constitution

to the State of Punjab

On 24th March, 1987, the SGPC held its budget session in Golden Temple Complex. Resolutions were adopted in th-Session taking notice of the campaiu I launched by pro-Government, anti-Panthi: and anti-religious parties against Shri Akd Takht Sahib and describing it a6 attempt to undermine Sikh religion. The said that the political aim of the Kills' Panth was enshrined in the concept ow 'Raj Karega Khalsa' which was part of daily Ardas of the Sikhs, justifying oneness of religion and politics, and saying that the entire pqlitcial power is concentrated in the Akal Takht Sahib and a I orgainsations of Sikh Quom come under its command.

We know, Madam, that all this was done under the directions, rather the dictates of the Panthic Comimttee. The Panthic Committee is a clear usurper of political authority in Puniab today. It is the Panthic Committee which has set up a parallel Government to which the Governor refets in his letter. The Government's letter s a document which makes painful reading. He says that he had watched everything carefully and waited to see what shape things took finaly. He points out that a parallel authority has been set up in Punjab by fundamentalists. He substantiate his charge that some Ministers of Government were involved. And these ate the Ministers who split the Puniab Cabinet, who split the Punjab Government. He documents the campaign of vilification that has been carried on by some Ministers of Punjab against the Director Genet al of Police. May I say, Madam, if there is one man in Punjab today who stands betissued by the President

[Shri P. Chidambaram] ween a holocaust and peace, if there is - one man in Punjab to whom the Sikhs and the Hindus who believe in peace and harmony look up to, it is the Director General, Shri Ribeiro?

Well, in the last two weeks a campaign of vilification was carried on against Shri Ribeiro. Finally, the Governor concludes and I quote:

"It is quite clear that the ruling party and its Government have no political will to combat truly and seriously either the fundamentalist movement or the growing and unabated terrorism and extremism and have become quite incapable of even assuring effectively, far less safeguarding, the basic fundamental rights guaranteed under our Constitution.

Madam, 2000 years ago a famous poet Thiruvalluvar said:

"A king who owns determination to act is said to owa everything.

One without this Bill to act possessei nothing that he ough to possess. "

The Government of Punjab todya a'nd the Chief Minister, Shri Barnala, have lost the will to fight the battle. We do not blame Shri Barnala in that sense. In fact, we are sorry for what has come to pass in the last three months. The Central Government sincerely wished that the Government of Punjab would take firm action in tackling the situation. It was with this objective in view that the Cen-ral Government made available every possible assistance to the Central Government. We remained in constant touch with them. However, the situation in Punjab continued to deteriorate.

Madam, I must say that I have every sympathy with Shri Barnala who had shown courage in upholding secular democracy and did not bow to the commands of the priests in the affair of the State. Shri Barnala is a wellintensed person. He perhaps wanted the situation in Punjab to improve. Unfortunately, his closest colleagues in the Cabinet, some of them, let him down and he became) different in giving positive direction to

the administration.. The people have lost faith in the capability of the State Government to protect their life and property and to bring about conditions in which they should live in harmony. It is this total lack of political will which has compel-ed the Governor to submit his report to the President and the Government, acting upon his report, has now. imposed President's rule in Punjab.

Madam, I do not want to burden my speech with figures, but even according to the figures furnished by the Punjab Government, during the period 1st October, 1985 to April 7fc 1987, in 2744 incidents 728 people have lost their lives. A reference was made to a number of laws that were placed at the disposal of the Punjab Government. What is the record? In the period from 1st October, 1985 to 28th February 1987, 2218 cases were registered, cases were investigated investigations wer© completed, but 11 cases ended in acquittal and not one case has ended in conviction. In Punjab not one case has ended in conviction.

Madam, I can do no better than quote the opening words of the famous novel to describe the last four months; "It was the best of times, it was the worst of times; it was the age of wisdom, it was the age of foolishness; it was the epoch of belief, it was the epoch of incredulity; it was the season of light, it was tht season of darkness: it was the spring of hope, it was the winter of despair. We had everything before us, we had nothing before us. " In the last four months we have tried through the Government of Punjab. The Government of Punjab had failed the people of Punjab, has failed the people of India. Today the Government of Indida assumes this onerous responsibility. We take this responsibility upon u_s in a spirit of humility, but no trepidation. We take it upon us not quite knowing what shape things will take in the future and what forces will be ranged against us. But we do so with courage. We do so in the fullest confidence that the people of India will support u». Madam, 1 commend this Resolution to this august House.

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THE DEPUTY CHAIRMAN: I will now put the Statutory Resolution to vote. The question is:

"That this House approves the Proclamation issued by the President on the Hth May, 1987, under article 356 of the Constitution, in relation to the State of Punjab. "

The House divided.

THE DEPUTY CHAIRMAN:

AYES: 82. NOES: 16.

AYES-82 Advani, Shri Lai K. Ahluwalia, Shri S. S. Amarjit Kaur, Shrimati Ansari, Shri Hayat. UIla Ashwani Kumar, Shri Bagrodia, Shri Santosh Bansal, Shri Pawan Kumar Bekal Utsahi, Shri Bhardwaj, Shri Hansraj Bhim Raj, Shri Chatterjee, Prof. (Mrs.) Asima

Desai, Shri Jagesh Faguni Ram, Dr. tFotedar, Shri Makhan Lai Ganeshwar Kusum, Shri Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Heptulla, Dr. (Shrimati) Najma Jacob, Shri M. M. Jaswant Singh

Jogi, Shri Ajit P. K. John, Shri Valampuri Joshi, Shri Krishna Nand Joshi. Shrimati Sudha Vijay Kadharsha, Shri M. Kalita, Shri Bhubaneswar Kaushik, Shri M. P. Khatun, Kumari Sayeeda Kullur, Shri M. L. Kushnoor, Shri Veershetty Mogalappa Mahendra Prasad, Shri Mahto, Shri Bandhu

Malviya, Radhakishan Shri Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Bhagatram Manhar, Shri Masodkar, Shri Bhaskar Annaji Mehta, Shri Chimanbhai Mishra, Shri Kailash Pati Mishra, Shri Mahendra Mohan Mohapatra, Shri Basudev Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Natarajan, Jayanthi Shrimati Shrimati Shaoti Pahadia, Palaniyandi, Shri M, Pandey, Dr. Ratnakar Panicker, Shri K. Vasudeva Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Rajagopal, Shri M. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiva Ray, Shri Deba Prasad Shri Sagar Rayka, Reddy, Shri T. Chandrasekhar Rohatgi, Shrimati Sushila Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Shri P. Sharma, A. Sharma, Shri Chandan Sharma, Dr. H. P. Shiv Shanker. Shri P. Keshavpra6ad Shukla, Shri Singh, Shri Bir Bhadra Pratap Thakur Kamakhya Prasad Singh, Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Shri Vishvjit Prithvijit Sukul, Shri P. N. Shri Surender Singh, Thakur, Jagatpal Singh Thakur, Shri Rameshwar Tiwarir Shri Datt Narayan Charidrika Tripathi Shri Prasad Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma. Shri Kapil Verma, Shrimati Veeia

Under Article 1356

of the Constitution

to the State of Punjab

Vikal, Shri Ram Chandra Noes 16

Bhattacharjee, Nepaldev Shri Chatterjee, Shri Nirmal Chowdhury, Shrimati Ronuka Ghosh,. Shri Dipen Gurupadaswamy, Shri M. S. Kar, Shri Narayan Malaviya, Shri Satya Prakash Mukherjee, Shri Samar Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishna. Shri Puttapaga Reddy, Shri B. Satnarayan Reddy, Dr. G. Vijaya Mohan Sen, Shri SukomaL Singh, Shri Ram Awadhesh Verma, Shri Virendra

The motion was adopted.

THE DEPUTY CHAIRMAN; Now, if the House permits, we can go ahead with the Prevention of Corruption Bill.

SOME HON.. MEMBERS: No. In the next session.

SHRI NIRMAL CHATTERJEE (West Bengal); Mr. Jacob did have a talk with us and unanimously we said that we will have it in the next session.

SHRI DIPEN GHOSH: It was already sorted out.

SHRI LAL K. ADVANI: Postpone the? prevention of corruption.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS (SHRI M. M. JACOB): Actually, on this Prevention of Corruption Bill we had a discussion on one day and the Bill is. halfway through. If the Members cooperate, we can conclude that Bill today.

SHRI LAL K. ADVANI: One more opportunity.

SHRI P. N. SUKUL: You don't want to stop corruption?... (Interruption)..,

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SHRI DIPEN GHOSH: Let the incidence of corruption in high places increase in the meantime... (. Interruption)... We can discuss it later on.

VALEDICTORY REMARKS ON THE CONCLUSION OF THE SESSION

THE DEPUTY CHAIRMAN: Hon. Members, today, this Session of Rajya Sabha, which in common parlance, is called the second part of the Budget Session of Parliament, is coming to a close. Before, I adjourn the House sine die, I would like to thank all Members on behalf of the Vice-Chairman and on my personal behalf for the kind cooperation extended by them in conducting the proceedings of the House.

This Session of the House began on a stormy note, and ttie minds of the Mam-ber, were very much exercised over several controversial issues, such as Fairfax, commission agents in Defence deals and purchase of Bofore guns from Sweden. Thereafter, Members got down to normal business of the House, and we discussed, a_s per our practice, the working of the Ministries of External Affairs, Human Resource Development and Defence, The Members have had opportunity to draw the attention of the Government to several difficulties and grievances of the general public through 104 special mention?. Through Call Attentions, three matters of urgent public importance, namely, the Fairfax issue, the working of the Government-owned media and the situation in Sri Lanka, were discussed. Apart from this the House devoted time to Government Legislative Business by passing 13 Bills. These include the Appropriation and the Finance Bills giving effect to the Budget proposals of the Government and last, but not the least, the Constitution (Amendment) Bill and the Goa Bill granting Goa the full Statehood today. Generally, this part of the Budget Session lasts for three